

DELHI FIRE SERVICE RULES, 2010  
UNDER  
DELHI FIRE SERVICE ACT, 2007  
(DELHI ACT 2 OF 2009)

**THE DELHI FIRE SERVICE RULES, 2010**  
**INDEX**

<b>CONTENTS</b>	<b>Pg. No.</b>
<b>Index</b>	2
<b>Chapter-I: PRELIMINARY</b>	
1. Short Title, Extent and Commencement	5
2. Definitions	5
<b>Chapter II: ORGANIZATION</b>	
3. Constitution of Fire Zones	7
4. Constitution of Fire Divisions	7
5. Constitution of Fire Sub-divisions	8
6. Limits and Extent of Fire Zones, Fire Divisions, and Fire Sub-Divisions	8
7. Equipment and Appliances for Fire Service	8
8. Construction of or hiring of places for fire stations	9
<b>Chapter-III: ESTABLISHMENT AND ADMINISTRATION</b>	
9. Recruitment to Fire Service	10
10. Pay and Allowances in Fire Service	10
11. Certificate of appointment	10
12. <b>Purposes of Meetings or Demonstration</b>	10
13. Badges of Ranks in Fire Service	10
14. Postings and transfer of members of Fire Service	10
15. Powers of Transfer	11
16. Writing of Confidential Reports of Fire Officers	12
<b>Chapter-IV: LEVY OF FIRE TAX AND OTHER CHARGES</b>	
17. Rate of Surcharge on Property Tax to be levied as Fire Tax under section 20 of the Act	13
18. Cost of Collection of Fire Tax under section 21 of the Act	13
19. Fee on Deployment of Fire Service	13
20. Stand-by Charges on Deployment	14
21. Terms for reciprocal fire fighting arrangements with other fire services under section 23 of the Act	14
22. Training charges to be paid at the time of admission	14
23. Manner in which training charges to be remitted	14
24. Training charges to be non refundable	15
25. Security deposit	15
<b>Chapter-V: GENERAL MEASURES FOR FIRE PREVENTION</b>	
26. Constitution of Fire Prevention Wing	16
27. Classes of occupancies likely to cause a risk of fire	16
28. Height of Building	17
29. Minimum Standards for Fire Prevention and Fire Safety for Pandal	17
30. Form of declaration	18
31. Removal of encroachments or objects or goods likely to cause a risk of fire or any obstruction to fire fighting.	18
32. Appointment of Fire Safety Officer.	18
33. Minimum Standards for Fire Prevention and Fire Safety for buildings	19
34. Issue of fire prevention and fire safety measures	20
35. Fire Safety Certificate to be issued	21

36. Duration of Fire Safety Certificate	21
37. Renewal of Fire Safety Certificate	21
38. Liability to maintain fire safety measures	22
39. Time for Completion of measures	22
40. Cancellation of Fire Safety certificate	23
<b>Chapter-VI: NOTICES AND APPEAL</b>	
41. Forms of Notices	24
42. Appeal	24
43. Compounding of offences	24
<b>Chapter VII: MISCELLANEOUS</b>	
44. Fire Service Response to an Emergency	26
45. Issuing of Fire Report	26
46. Adequate supply of water for fire fighting	26
47. Rewards	27
48. DFS Benevolent Fund	27
49. Administrative Instructions	28
<b>Chapter VIII: SCHEDULES</b>	
<b>50. First Schedule: Forms</b>	<b>29</b>
i. Form 'A': Certificate of appointment under rule 11	30
ii. Form 'B': Application for stand-by duty under sub-rule (2) of rule 20.	31
iii. Form 'C': Terms for reciprocal arrangements for fire fighting under sub-rule (1) of rule 21.	32
iv. Form 'D': Form of declaration by erector of Pandal under rule 30.	34
v. Form 'E': Seizure memorandum under sub-rule (2) of rule 31.	35
vi. Form 'F' Panchnama under sub-rule (2) of rule 31.	36
vii. Form 'G' Notice under sub-rule (3) of rule 31 for claiming the seized goods.	37
viii. Form 'H': Form for issuing Fire Safety Certificate under rule 35.	38
ix. Form 'I': Application for grant of Fire Safety Certificate under Sub-rule (2) of rule 35.	39
x. Form 'J': Application for renewal of Fire Safety Certificate under Sub-rule (2) of rule 37.	40
xi. Form 'K': Declaration by owner/occupier under sub-rule (2) of rule 38.	41
xii. Form 'L': Form of notice under sub-rule (1) of rule 41.	42
xiii. Form 'M': Form of notice under sub-rule (2) of rule 41.	43
xiv. Form 'N': Form of notice under sub-rule (4) of rule 41.	44
xv. Form 'O': Form of notice under sub-rule (5) of rule 41.	45
xvi. Form 'P': Form of notice under sub-rule (6) of rule 41.	46
xvii. Form 'Q': Form of notice under sub-rule (7) of rule 41.	47
xviii. Form 'R': Form for Appeal under sub-rule (1) of rule 42.	48
xix. Form 'S': Form for issuing Fire Report under sub-rule (2) of rule 45.	49
xx. Form 'T': Application form for changes in fire report under sub-rule (3) of rule 45.	50
51. Second Schedule: Limits and Extent of Fire Zones, Fire	

Divisions and Fire Sub-Divisions under rule 6.	51
52. Third Schedule: Badges of Ranks in Fire Service under rule 13.	81
53. Fourth Schedule: Fee on Deployment of Fire Service under rule 19.	83
54. Fifth Schedule: Stand-by Charges on Deployment under Sub-rule (1) of rule 20.	84
55. Sixth Schedule: Training charges to be paid at the time of admission under rule 22.	85

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**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**HOME DEPARTMENT**

F. 7 (21)/2010/H-III

Dated the June 2010.

**NOTIFICATION**

No.F. F. 7 (21)/2010/H-III . – In exercise of the powers conferred by section 63 of the Delhi Fire Service Act, 2007 (Delhi Act 2 of 2009), the Lieutenant Governor of the National Capital Territory of Delhi is pleased to make the following rules, namely:-

**1. Short Title and Commencement.** □ (1) These rules may be called the Delhi Fire Service Rules, 2010.

(2) They shall come into force with effect from the date of their publication in the Delhi Gazette.

**2. Definitions.** In these rules, unless the context otherwise requires:-

- (i) ‘Act’ means the Delhi Fire Service Act, 2007 (Delhi Act 2 of 2009);
- (ii) “ administrative instructions” means administrative instructions issued by the Director with the previous approval of the Government;
- (iii) “external trainee” means a trainee admitted to any course run at FSMA not on the roll of Fire Service including private candidates from local bodies, industrial undertakings, state fire services, hotels, multi-storied buildings and similar other government and non-government establishments as specified under section 29 and section 38 of the Act;
- (iv) “fire prevention wing” means the Fire Prevention Wing of the Delhi Fire Service;
- (v) “fire safety certificate” means the Fire Safety Certificate issued by the Fire Service for compliance of minimum standards for fire prevention and fire safety of buildings or premises under these rules;
- (vi) “Fire Safety Management Academy” means Fire Safety Management Academy (‘FSMA’) established under sub-section (1) of section 38 of the Act;
- (vii) ‘forms’ means ‘forms’ in First Schedule appended to these rules;
- (viii) ‘National Building Code of India 2005’ means National Building Code of India 2005, Part 4, ‘Fire and Life Safety’ published by Bureau of Indian Standards, New Delhi;
- (ix) “principal” means a fire officer not below the rank of Chief Fire Officer designated as in-charge of the FSMA established by the Government;
- (x) ‘Schedule’ means a ‘schedule’ appended to these rules;
- (xi) “special area” means the special area as delineated in the Master Plan Delhi 2021 namely; Shahjahanabad (Walled City), Walled City Extension , Karol Bagh and Un-planned Areas;
- (xii) “training charges” means the charges to be paid by the trainee for admission to a course and include tuition fee, laboratory charges, fire ground operation charges, trainee amenities fund, and accommodation charges;
- (xiii) ‘The words and expressions not defined in these rules, but defined in the Act, or Building Bye-laws or National Building Code of India 2005 or relevant Indian Standards or Specifications published by Bureau of Indian Standards shall have the same meaning as assigned to them in the Act or Building Bye-laws or National Building Code of India 2005 or relevant Indian Standards or Specifications published by Bureau of Indian Standards for construction and fire safety of buildings or premises and pandal.

## Chapter-II ORGANIZATION

**3. Constitution of Fire Zones.** □(1) There shall be three or more Fire Zones in National Capital Territory of Delhi as per the contingencies of work namely, 'New Delhi Zone', 'South Zone', and 'West Zone' or any other Zone as may be created by the Government by a general or special order depending upon the exigencies of work.

(2) Each Fire Zone shall be under the charge of a Chief Fire Officer who may be assisted by one or more Deputy Chief Fire Officers.

(3) The New Delhi Fire Zone shall comprise of East Division and Central Division or any other Division as may be created depending upon exigencies of work.

(4) The South Fire Zone shall comprise of South Division and South West Division or any other Division as may be created depending upon exigencies of work.

(5) The West Fire Zone shall comprise of West Division and North West Division or any other Division as may be created depending upon exigencies of work.

**4. Constitution of Fire Divisions.** □ (1) There shall be six or more Fire Divisions in the National Capital Territory of Delhi as per the contingencies of work for the purposes of clause (b) of section 9 of the Act, namely, 'North-West Division', 'South Division', 'East Division', 'South-West Division', 'West Division' and 'Central Division' or any other Division as may be created by the Government by a general or special order.

(2) Each Fire Division shall be under the charge of a Divisional Fire Officer.

(3) The East Fire Division shall comprise of Laxmi Nagar, Shahdara and Tahirpur Fire Sub-Divisions.

(4) The Central Fire Division shall comprise of Headquarters, Connaught Place and SP Mukherjee Marg Fire Sub-Divisions.

(5) The South Fire Division shall comprise of Safdarjung, Bhica-ji-Cama Place and Mathura Road Fire Sub-Divisions.

(6) The South West Fire Division shall comprise of Janakpuri, Dwaraka and Shankar Road Fire Sub-Divisions.

(7) The North West Fire Division shall comprise of Roop Nagar, Bawana and Rohini Fire Sub-Divisions.

(8) The West Fire Division shall comprise of Wazirpur, Jwalapuri and Moti Nagar Fire Sub-Divisions.

**5. Constitution of Fire Sub-divisions.** □(1) There shall be eighteen fire sub divisions namely; Laxmi Nagar, Shahdara, Tahirpur, Headquarters, Connaught Place, SP Mukherjee Marg, Safdarjung, Bhica-ji-Cama Place, Mathura Road, Janakpuri, Dwaraka, Shankar Road, Roop Nagar, Bawana, Rohini, Wazirpur, Jwalapuri and Moti Nagar or more Fire Sub-Divisions in the National Capital Territory of Delhi as per the contingencies of work for the purposes of clause (b) of section 9 of the Act.

(2) Fire Sub-Division shall be under the charge of an Assistant Divisional Fire Officer.

(3) Each of the Fire Sub-Divisions shall have fire stations as specified under rule 6;

(4) Each Fire Station shall be under the charge of a Station Officer who may be assisted by one or more Sub-Officers in the discharge of his duties.

**6. Limits and Extent of Fire Zones, Fire Divisions, and Fire Sub-Divisions.**  
□ The limits and extent of fire zones, fire divisions, fire sub-divisions and fire stations for the purposes of clause (c) of section 9 of the Act shall be as per the **Second Schedule** to these Rules.;

Provided that where the Government is of the opinion that it is necessary or expedient so to do for the speedy attendance of Fire Service, it may, by general or special order modify the limits and extent of Fire Zones, Fire Divisions, Fire Sub-Divisions and Fire Stations.

**7. Equipment and Appliances for Fire Service.** □(1) The Director shall determine the equipment and appliances for rescue, fire fighting, personal protection in such numbers and with such specifications in accordance with the fire risk in the area for effective and efficient response in times of emergency.

(2) The Director, with the previous sanction of the Government, shall procure equipment and appliances determined under sub-rule (1) in such a way that each Fire Division is adequately equipped to meet the requirement of a medium category fire and make all necessary arrangements for their upkeep and maintenance to ensure their availability for service as and when required.

(3) The life of equipment and appliances shall be as per the recommendations of the Standing Fire Advisory Council to the Ministry of Home Affairs, Government of India or of any other authority as may be created by the Government for such purposes.

**8. Construction of or hiring of places for fire stations.** □ (1) The Director shall identify the area where the establishment of a fire station is tactically advantageous in providing fire protection service to the community.

(2) The Director, with the previous approval of the Government, shall require the local authority to provide land in accordance with the provisions of Master Plan Delhi 2021 on payment of such premium as fixed by the competent authority.

(3) The Government may hire any building or premises on payment of such rent and on such terms and conditions as may be agreed to by both the parties where no land is made available by the local authority.

(4) The size of fire station may either be **3-bays** or 5-bays depending upon the fire risk in the area and the same shall be constructed in accordance with the model plan,:

Provided that Director may also consider construction of 2-bays fire station in the existing area where size of land is smaller than specified in the Master Plan Delhi 2021.

**Chapter-III**  
**ESTABLISHMENT AND ADMINISTRATION**

**9. Recruitment to Fire Service.** □The recruitment to various ranks in Fire Service under section 7 and under section 8 of the Act shall be made in accordance with the recruitment rules notified by the Government.

**10. Pay and Allowances in Fire Service under section 6 of the Act.** □The pay and allowances for various ranks in Fire Service shall be as per the recommendations of the Pay Commission or any other authority as may be appointed by the Government to determine the pay and allowances of the officers and other members of the Fire Service.

**11. Certificate of Appointment under sub-section (2) of section 10 of the Act.** □The certificate of appointment shall be issued under the seal and signature of the Assistant Commissioner (Fire) or any other authority nominated by the Director in Form 'A' in First Schedule.

**12. Purposes of Meetings or Demonstration.** □The purposes of meetings or demonstrations under sub-section (2) of section 19 of the Act shall be *mutate mutandis* as per the instructions issued by the Government.

**13. Badges of Ranks in Fire Service.** □The badges of various ranks in Fire Service shall be as per the **Third Schedule** to these rules.

**14. Postings and transfer of members of Fire Service.** □(1) The interest of public service shall normally be the only reason for transfers more often than once in three years.

(2) No member of the Fire Service shall be transferred within a period of two years except with the prior approval of the Director.

(3) No fire officer shall ordinarily be kept at a fire station without transfer for over three years,:

Provided that the period of stay of the fire officers with special skills may be increased by the Principal Secretary (Home), Government of National Capital Territory of Delhi or the Director as per requirement.

(4) Transfers shall normally be made between the months of January and February every year.

(5) No traveling allowance shall be paid in the case of transfers made at the request of the member of Fire Service.

(6) When a transfer of a charge of the post of Station Officer or Sub Officer takes place, a certificate in Form prescribed under General Financial Rule (GFR) 33 shall be sent by the Divisional Officer to the Director through the Chief Fire Officer/Deputy Chief Fire Officer.

(7) When a Station Officer hands over charge of a Fire Station, he shall give the relieving officer all the records and property maintained by him. The relieving officer shall duly acknowledge the receipt of the same.

(8) The register of Government property kept with the Fire Station shall constitute the record of property in the Fire Stations and the relieving officer shall within thirty days visit each such property, check the property and bring to the notice of the Estate Officer the deficiencies, if any, for which the outgoing officer shall have to be held responsible.

(9) When a Sub-Officer hands over the charge of a station, he shall give the relieving officer a charge list which shall contain details of property, registers and records maintained by the Station Officer. While taking charge, the relieving officer shall check all the items of property, equipment and appliances, records and registers mentioned in the charge list and give an acknowledgement to the relieved officer. If he finds any discrepancy or shortage in the items handed over to him, he shall make an entry to that effect in the register besides submitting a special report to the Assistant Divisional Officer of the area.



(10) The pay and other dues of a member of the Fire Service who is leaving the Fire Service consequent on retirement, resignation, removal or dismissal from service shall not be finally settled and paid to him until all the government property, records and registers which are in his custody are properly accounted for and handed over to his successor.

**15. Powers of Transfer.** □ Subject to the conditions prescribed in the orders under rule 14, the powers of transfer of Fire Officers and other members of the Fire service shall be vested in the following officers :

- (a) Ordinarily, no member of the Fire Service shall be transferred from one branch of the service to the other save as provided in the recruitment rules.
- (b) The Director or any person authorized by him may order the transfer of members of Fire Service of and below the rank of Station Officer or equivalent.
- (c) The Director shall propose the transfer of members of Fire Service of and above the rank of Assistant Divisional Officer to the Principal Secretary (Home), Government of National Capital Territory of Delhi.

**16. Writing of Confidential Reports of Fire Officers under clause (z) of section 63 of the Act.** □ The annual confidential reports of the Fire Officers shall be written and maintained as per the instructions issued by the Government.

**Chapter-IV**  
**LEVY OF FIRE TAX AND OTHER CHARGES**

**17. Rate of Surcharge on Property Tax to be levied as Fire Tax under Sub-section (2) of section 20 of the Act.** □ The rate of surcharge on property tax charged by local authority to be levied as Fire Tax in respect of buildings or premises shall be as may be notified by the Government keeping in view the administrative expenses in the maintenance of the Fire Service.

**18. Cost of Collection of Fire Tax under sub-section (3) of section 21 of the Act.** □ (1) On receipt of the statement of the collection of Fire Tax from the local authority, for every quarter, the local authority shall credit a sum equal to 1% of the collection as collection charges due to local authority.

(2) The collection charges under sub-rule (1) shall be credited to the head of account of the respective local authority, while the balance namely, 99% of the collection, shall be paid to by the local authority to the Fire Service on presentation of a bill by the Fire Service at pre-audit counter.

(3) The payment made to Fire Service under sub-rule (2) shall be shown as deduction from “*(Head of account to be created for the purpose)*”.

**19. Fee on Deployment of Fire Service.** □(1) The fee on deployment of members of Fire Service along with necessary equipment and appliances beyond the jurisdiction of National Capital Territory of Delhi under sub-section (1) of section 22 of the Act shall be charged as per **Fourth Schedule**.

(2) No fee shall be charged whenever the deployment of members of Fire Service or equipment and appliances or both is made under section 23 of the Act where a valid agreement on reciprocal basis in public interest exists.

**20. Stand-by Charges on Deployment.** □ (1) The charges for deployment of members of Fire Service along with equipment and appliances in the area to stand-by for a specified duration where the Act is in force shall be as per **Fifth Schedule**.

(2) The application for stand-by duty shall be made in Form ‘B’ in First Schedule along with the demand draft for the charges as determined under sub-rule (1) above drawn in favour of DDO Headquarters, Delhi Fire Service payable at Delhi.

(3) There shall be no charges as required under sub-rule (1) for Stand-by duty as may be required during the visits of the President of India, Vice-President of India, and Prime Minister of India or any such other authority as may be specified by the Government of India or by the Government within the area where this Act is in force,:

Provided that the Director may exempt from the payment of stand-by charges in public interest if such a duty is demanded by the District Administration.

**21. Terms for reciprocal fire fighting arrangements with other fire services under section 23 of the Act.** □(1) The agreement for sharing of manpower, equipment and fire fighting appliances shall be made in Form ‘C’ in First Schedule.

(2) The members of fire service and equipment and appliances responding to or engaged in the fire fighting or rescue operation in any area under sub-rule (1) shall enjoy same privilege as enjoyed in the area where this Act is in force.

(3) The validity of the agreement shall be one year from the date of signing the agreement unless renewed with mutual consent of both the parties.

(4) There shall be at least one mock drill every year.

(5) The agreement shall stand terminated in the event any party fails to observe the conditions of the agreement.

**22. Training charges under sub-section (2) of section 38 of the Act to be paid at the time of admission.** □ The external trainee shall pay at the time of admission training

charges as per **Sixth Schedule** to these rules through demand draft payable to the Principal, FSMA.

**23. Manner in which training charges to be remitted.** □ (1) The Principal shall remit or cause to remit to the DDO Headquarters, Delhi Fire Service at the end of each course the sum of the training charges received under the heads of tuition fee, laboratory charges, fire ground operation charges, and accommodation charges.

(2) Principal shall create and maintain separate fund for remitting the training charges received under the head of trainee's amenities fund and shall utilize the same for providing amenities like sports facilities (indoor and outdoor), and indoor recreation facilities to the trainees.

**24. Training charges to be non refundable.** – In the event an external trainee decides to withdraw from the course before the scheduled closing date for whatever reasons or expelled from the course by the Principal, he shall not be entitled for refund of training charges deposited by him under rule 22 in full or part thereof.

**25. Security deposit.** – (1) Every external trainee shall on admission to a course deposit a sum of rupees one thousand only to the Principal through a bank draft as security deposit if he is allotted accommodation.

(2) The security deposit shall be refunded at the end of course after making good any losses to the exchequer caused during the training.

## Chapter V

### GENERAL MEASURES FOR FIRE PREVENTION

**26. Fire Prevention Wing.** (1) There shall be constituted a 'Fire Prevention Wing' in the Fire Service under the charge of a Chief Fire Officer assisted by a Deputy Chief Fire Officer, two Divisional Fire Officers, six Assistant Divisional Fire Officers, twelve Station Officers and one Assistant Law officer,:

Provided that the Government may, depending upon work load increase the number of fire officers in any of the categories.

**(2) Examination of Plans.** The Fire Prevention Wing shall examine the building plans referred to Fire Service by local authority or any other statutory authority from fire prevention and fire safety point of view and issue directives relating to fire prevention and fire safety measures for compliance by the **builder, owner or occupier**.

**(3) Assistance in Framing Policies.** The Fire Prevention Wing shall study the trends in fire accidents in the National Capital Territory of Delhi and assist in framing the policies in the matters connected therewith for the fire prevention and fire safety and similar other matters incidental thereto, requirement and deployment of fire fighting equipment and appliances, planning for new fire stations and prepare training requirements for Fire Service.

**(4) Study of Laws.** The Fire Prevention Wing shall study the provisions relating to fire prevention and fire safety as contained in other Acts, Statues, Rules and Regulations for the time being in force.

**(5) Court Matters.** The Fire Prevention Wing shall, in consultation with the government counsel, defend the cases in various courts of law.

**(6) Mass Awareness Programs.** The Fire Prevention Wing shall organize mass awareness programs on fire prevention and fire safety and prepare leaflets and other advertisement material in electronic form for distribution to the public free of any charges.

**27. Classes of occupancies likely to cause a risk of fire.** The following classes of occupancies for the purposes of sub-section (1) of section 25 of the Act shall be construed to likely cause a risk of fire, namely:-

(1) Pandal having seating capacity more than **50** persons or covered area more than 50 square meters.

(2) Residential buildings (other than hotels and guest houses) having height more than 15 meters or having ground plus four upper stories including mezzanine floor.

(3) Hotels and guest houses having height more than 12 meters having ground plus three upper stories including mezzanine floor.

(4) Educational buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.

(5) Institutional buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.

(6) All Assembly buildings.

(7) Business buildings having height more than 15 meters or having ground plus four upper stories including mezzanine floor.

(8) Mercantile buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.

(9) Industrial buildings having covered area on all floors more than 250 square meters.

(10) Storage buildings having covered area on all floors more than 250 square meters.

(11) All Hazardous buildings having covered area on all floors more than 100 square meters.

(12) Underground Structures.

**28. Height of building.** □ The minimum height of the buildings for the purposes of sub-section (1) of section 33 and sub-section (1) of section 35 of the Act shall be as specified in **rule 27.**

**29. Minimum standards for fire prevention and fire safety for pandal.** □ The minimum standards for fire prevention and fire safety for Pandal for the purposes of sub-section (2) of section 25 shall be in accordance with IS 8758:1993 published by Bureau of Indian Standards, New Delhi and National Building Code of India, 2005 relating to the following matters:-

- (1) Access to pandal
- (2) Open space around the pandal.
- (3) Distance from medium and high voltage electrical wires and hazardous installations.
- (4) Means of exits.
- (5) Material of construction.
- (6) First-aid fire fighting arrangements.
- (7) Water Storage for fire fighting.
- (8) Electrical Wiring.
- (9) Availability of trained fire fighting staff.

**30. Form of declaration.** □ The erector of pandal shall, for the purposes of sub-section (2) of section 26 of the Act, make declaration in Form 'D' in First Schedule.

**31. Removal of encroachments or objects or goods likely to cause a risk of fire or any obstruction to fire fighting.** □ (1) The Sub-Divisional Magistrate having jurisdiction after giving reasonable opportunity under sub-section (2) of section 27 of the Act may order to seize, detain or remove goods or objects under sub-section (3) of section 27 of the Act.

(2) The order under sub-rule (1) shall be made in Form 'E' of First Schedule and the panchnama shall be made in Form 'F' of First Schedule.

(3) The notice under sub-section (4) of section 27 the Act shall be made in Form 'G' of First Schedule.

**32. Appointment of Fire Safety Officer under section 29 of the Act.** □ (1) The Director or nominated authority shall issue notice in Form 'M' in First Schedule to **the owner or occupier or** an association of owner and occupiers of buildings or premises identified under section 29 of the Act to appoint a fire safety officer within a period as may be specified in the notice.

(2) If **the owner or occupier or** an association of such owner and occupiers of building or premises fails to comply with the notice issued by the Director or nominated authority under sub-rule (1) the Director shall raise a demand on the **owner or occupier or** an association of such owner and occupiers of building or premises determined **under sub-section (2) of section 31 of the Act** and the **owner or occupier or** an association of such owner and occupiers of building or premises shall deposit the same through bank draft/pay order to the DDO (Headquarters), Delhi Fire Service payable at Delhi within a period of 15 days.

(3) In case the owner or occupier or an association of such owner and occupiers of building or premises fails comply with the direction of the Director the same shall be reported to the Sub-Divisional Magistrate having jurisdiction to recover the same as the arrear of land revenue under sub-section (3) of section 31 of the Act.

**33. Minimum standards for fire prevention and fire safety for buildings.** (1) The minimum standards for fire prevention and fire safety for buildings as may be applicable with reference to the height of the building and class of occupancy for the purposes of section 32 and section 35 of the Act shall be as are provided in the building bye-laws or National Building Code of India 2005 relating to the following matters:-

- (1) Access to building
- (2) Number, Width, Type and Arrangement of exits.
- (3) Protection of Exits by means of fire check door (s) and or pressurization.
- (4) Compartmentation.
- (5) Smoke Management System.
- (6) Fire Extinguishers.
- (7) First-Aid Hose Reels.
- (8) Automatic fire detection and alarming system.
- (9) MOEFA.
- (10) Public Address System.
- (11) Automatic Sprinkler System.
- (12) Internal Hydrants and Yard Hydrants.
- (13) Pumping Arrangements.
- (14) Captive Water Storage for fire fighting.
- (15) Exit Signage.
- (16) Provision of Lifts.
- (17) Standby power supply
- (18) Refuge Area.
- (19) Fire Control Room
- (20) Special Fire Protection Systems for Protection of special Risks,:

Provided that classes of occupancies or buildings or premises for which fire prevention and fire safety measures are not provided in the building bye-laws or National Building Code of India 2005, the Director may require owner or occupier of such occupancies or buildings or premises to provide fire prevention and fire safety measures in accordance with international standards as may be provided by the **Fire Prevention Wing**:

Provided further that where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax or modify or annul any requirement concerning fire prevention and fire safety measures under these rules with respect to any class of occupancy in any building or premises in special areas or in respect of any building or premises in any area that was constructed or which was under construction prior to the date of enforcement of these rules.

(2) Where the Director is of the opinion that it is necessary or expedient so to do, it may, for reasons to be recorded in writing, require the owner or occupier of the buildings or premises to provide additional fire prevention and fire safety measures.

**34. Issue of fire prevention and fire safety measures.** (1) On receipt of a reference from the local authority or any other statutory authority under clause (s) of section 2 of the Act the Fire Prevention Wing shall issue fire prevention and fire safety measures under these rules to be incorporated in the design of the building for the safety of the occupants.

(2) The Fire Prevention Wing may require the owner or occupier to make presentation through Architect (s) on a specified date.

(3) The Fire Prevention Wing shall direct the Architect to modify the building plans received under sub-rule (1) above to ensure the compliance of these rules and the architect shall abide by such instructions failing which building plans are liable for rejection.

(4) The fire prevention and fire safety measures shall be issued within three weeks from the date of presentation under sub-rule (2) or modification of building plans as may be required under sub-rule (3) if any.

**35. Fire Safety Certificate to be issued.** □ (1) The Director or any other officer(s) authorized by him in this behalf by a general or special order shall issue a Fire Safety Certificate in **Form 'H'** in First Schedule to the owner or occupier of the building or premises with such conditions as may be specified in the Fire Safety Certificate for compliance of fire prevention and fire safety measures as specified under these rules.

(2) The application for grant of Fire Safety Certificate shall be made to the Director in Form 'I' in First Schedule and shall be accompanied with a certificate from the architect and owner or occupier that all the fire prevention and fire safety measures as required under rule 33 have been incorporated in the building or premises.

(3) On receipt of application under sub-rule (2), the building or premises shall be inspected by a team of fire officers to ascertain the availability and operability of the fire prevention and fire safety measures who shall recommend to the Director for grant or refusal of fire safety certificate.

(4) On receipt of the recommendations under sub-rule (3) the Director shall grant the fire safety certificate or reject the same for reasons to be recorded in writing and communicated to owner or occupier as the case may be.

(5) In case of rejection of application for grant of fire safety certificate under sub-rule (4), a fresh application shall be made by the owner or occupier under sub-rule (2) duly complying with the requirements as communicated under sub-rule (4).

(6) The buildings or premises that have already been issued No Objection Certificate for the occupancy of the building or premises shall deemed to have been issued Fire Safety Certificate under rule 35 subject to verification of compliance of fire prevention and fire safety measures on which the No Objection Certificate was issued on the last occasion.

**36. Duration of Fire Safety Certificate.** □ The Fire Safety Certificate issued under **rule 35** unless sooner cancelled shall be valid for a period 5 years for residential buildings (other than hotels) and 3 years for non-residential buildings including hotels from the date of issue.

**37. Renewal of Fire Safety Certificate.** □ (1) Application for renewal of Fire Safety Certificate granted under rule 35 as valid under rule 36 shall be made to the Director in **Form 'I'** in First Schedule along with a copy of the Fire Safety Certificate six months before the expiry of the Fire Safety Certificate.

(2) On receipt of application under sub-rule (1) the Nominated Authority shall inspect the building or premises to verify the compliance of rules and forward the report of the compliance or otherwise to the Director.

(3) On receipt of report under sub-rule (2) the Director or any other officer authorized by him in this behalf by a special or general order renew the Fire Safety Certificate for a period specified under rule 36 or reject the application duly recording the reasons therefor.

**38. Liability to maintain fire safety measures.** □ (1) The occupier of the building or premises, as the case may be, shall maintain the fire prevention and fire safety measures provided in the building or premises at all times in best repairs for use by the occupants or members of Fire Service or both in the event of an out break of fire.

(2) The occupier of the building or premises or the Fire Safety Officer appointed under section 29 of the Act, as the case may be, shall declare every year in Form 'J' in First Schedule that fire prevention and fire safety measures provided in the building or premises as the case may be are in best repairs.

(3) It shall be lawful for the Director, or Nominated Authority to enter and inspect the building or premises, as the case may be, with a view to verifying the correctness of the declaration made under sub-rule (2) above and to point out the shortcomings, if any, with directions to remove them within a specified time. If the directions of the inspecting officer are not complied within the time so given, the inspecting officer with the previous approval of the Director shall declare the building or premises unfit from fire safety point of view and direct the local body or any other authority concerned to disconnect the electricity and water supply to the building or the premises, as the case may be, and the local body or the other authority shall comply with the directions of the inspecting officer.

(4) The occupier of the building or premises or the Fire Safety Officer appointed under section 29 of the Act, who falsely declares under sub-rule (2), shall be deemed to be in default.

**39. Time for Completion of measures.** □(1) Nominated Authority shall indicate the time not exceeding 90 days within which fire prevention and fire safety measures should be provided as per the requirements of sub-section (1) of section 34 of the Act.

(2) The Director may review the time allowed by the Nominated Authority under sub-rule (1) above and grant extension of time once or several times if he is satisfied with the progress of the work subject to maximum of 180 days.

(3) The Fire Safety Certificate issued under rule 35 shall remain suspended from the date of notice of the Nominated Authority issued under sub-rule (1) till the compliance is made to the satisfaction of the Director or the Nominated Authority and this shall be duly recorded on the Fire Safety Certificate.

(4) The occupancy of the building or premises during the time allowed for completion of work under sub-rule (1) and sub-rule (2) above shall be at the risk and liability of the owner or occupier.

**40. Cancellation of Fire Safety Certificate.** □ (1) If the owner or occupier fails to comply with the direction given under rule 39 within the specified time, the Director or any other officer authorized by him in this behalf may, without prejudice to any other action under the Act or rules, after giving owner or occupier an opportunity to show cause, why such an order should not be passed by an order in writing stating the reasons therefor, cancel the Fire Safety Certificate issued under rule 35.

(2) The owner or occupier of the building or premises whose fire safety certificate has been cancelled by the Director or any other officer authorized by him in this behalf under sub-rule (1), may within 90 days of the receipt of a copy of the order by him prefer an appeal in the manner laid down under rule 42 to the Appellate Authority who may after giving the owner or occupier an opportunity of being heard, confirm, reverse or modify such order.



**Chapter VI**  
**FORMS OF NOTICES AND APPEAL**

**41. Form of Notices.** □ (1) The notice of demand by the Director under sub-section (2) of section 22 of the Act shall be made in Form 'L' in First Schedule.

(2) The show cause notice issued by the Sub-Divisional Magistrate under sub-section (2) of section 27 of the Act shall be made in Form 'M' in First Schedule.

(3) The notice under sub-section (4) of section 27 of the Act for claiming the seized goods or objects shall be made in Form 'G' in First Schedule.

(4) The notice required to be given under section 29 of the Act shall be in Form 'N' in First Schedule.

(5) The notice required to be given by the Nominated Authority under sub-section (1) of section 33 of the Act shall be in Form 'O' in First Schedule.

(6) The notice required to be given by the Nominated Authority under sub-section (1) of section 34 or under sub-section (2) of section 43 of the Act shall be in Form 'P' in First Schedule.

(7) The notice required to be given by the Director or the Nominated Authority under sub-clause (iii) of sub-section (3) of section 35 of the Act shall be in Form 'Q' in First Schedule.

**42. Appeal.** □ (1) An appeal to the Appellate Authority under sub-section (7) of section 27 or under sub-section (2) of section 36 of the Act shall be preferred in Form 'R' in First Schedule and shall be accompanied by a copy of order or notice appealed against and by a fee of Rs. 5,000/- (Rupees five thousand only) through a bank draft drawn in favour of DDO (Headquarters), Delhi Fire Service payable at Delhi.

(2) The appellate authority shall consider all the circumstances of the case and make such orders as it may deem just and equitable and his order shall be final.

(3) The authority which made the order appealed against shall give effect to the order passed by the appellate authority.

**43. Compounding of offences.** □ (1) The Deputy Chief Fire Officer may compound offences under sub-section (1) of section 54 of the Act, punishable with fine up to and including Rs. 1000/- (rupees one thousand only).

(2) The compounding limit for the Chief Fire Officer for purposes under sub-rule (1) shall be Rs. 10000/- (rupees ten thousand only).

(3) The Director may compound any offence under section 54 of the Act and under these rules punishable with fine exceeding Rs 10,000/- (rupees ten thousand only).

(4) All such compounding fee shall be deposited with DDO (Headquarters), Delhi Fire Service through bank draft/pay order payable at Delhi.

**Chapter-VII**  
**MISCELLANEOUS**

**44. Fire Service response to an Emergency.** □ The Fire Service response to an emergency arising due to an out break of fire or any other emergency requiring Fire Service intervention shall be in accordance with the **administrative instructions issued by the Director.**

**45. Issuing of Fire Report.** □ (1) A fire report shall be made available on line within 72 hours of the date of occurrence through a link provided in the Delhi Fire Service web site for every fire accident and special service call responded to by the Fire Service for download by the owner or occupier whose property was affected by fire or affected by whatever way that required Fire Service intervention,:

Provided that any person may obtain such report from the Fire Service Headquarters at Connaught Place, New Delhi on any working day from 1500 to 1700 hours from the Divisional Officer (Headquarters).

(2) The fire report shall be made available in the Form 'S' in First Schedule free of any charge.

(3) In case owner or occupier required any change in facts reported in the fire report he or she shall make an application in Form 'T' in First Schedule to the Chief Fire Officer (Headquarters) who may after satisfying himself allow the change requested for and record the same on the fire report.

**46. Adequate supply of water for fire fighting.** □ (1) Notwithstanding any thing contrary to the provisions in any other Act or rules for time being in force, the Director may require the authority having jurisdiction to provide hydrants at strategic locations on the public mains or private mains of not less than 150 mm diameter on payment of charges as demanded by such authority.

(2) The residual pressure at the hydrant shall not be less than 1.5 bar (20 lbs. per square inch).

(3) There shall be provided near each hydrant provided under sub-rule (1) an identification plate showing hydrant number and size of mains and each such hydrant shall be maintained by the authority which provided the hydrant.

**47. Rewards.** □ (1) The Director, Chief Fire Officer and Deputy Chief Fire Officer of Fire Service may sanction rewards by way of certificate or cash rewards or with both to public or members of Fire Service up to the limits noted against each hereunder,:

Sr. No.	Authority competent to sanction	Type of commendation	Cash Rewards
1	Director	Commendation Roll	Up to Rs 5000/- in each case for actions of outstanding merit subject to budget limit.
2	Chief Fire Officer	Commendation Certificate Class I	Up to Rs 3000/- in each case for actions of special merit as to deserve a higher form of recognition than a Deputy Chief Fire Officer is empowered to give.
3	Deputy Chief Fire Officer	Commendation Certificate Class II	Up to Rs. 1000/- in each case in recognition of specific instances of exemplary performance or assistance to Fire Service on the occasion of fire and or rescue.

Provided that the Government may, on the recommendation of the Director, in each case, grant rewards up to Rs. 10000/- (Rupees ten thousand only) in recognition of specific instances of exemplary performance by the members of Fire Service or member of the public for assistance to Fire Service on the occasion of fire and or rescue .

(2) The rewards to the members of Fire Service under sub-rule (1) shall be recorded in the Service Book in green ink by the authority granting such reward.

**48. Delhi Fire Service Benevolent Fund.** (1) There shall be established a fund known by name 'Delhi Fire Service Benevolent Fund' duly registered with the Registrar of Societies, Delhi for providing the assistance to members of Fire Service and Spouse and Children of the members who died in harness.

(2) The Fund under sub-rule (1) shall be managed by the Committee consisting of 6 members nominated by the Director.

(3) The Director shall be ex-officio President of the Managing Committee of the Fund.

(4) The contribution to the Fund shall be by way of membership fee received from the serving members of the Fire Service and donations received from the public through cheque during the Fire Service week while pinning of flags.

(5) The quantum of monetary assistance and the occasion on which such assistance is provided shall be as per the decision of the Managing Committee.

**49. Administrative Instructions.** (1) The Director, with the previous approval of the Government, may issue Administrative Instructions on the following matters:-

- (i) training of the members of fire service;
- (ii) discipline and good conduct of members of fire service;
- (iii) speedy attendance of members of fire service with necessary appliances and equipment on the occasion of any alarm of fire;
- (iv) conditions of service of the members of Fire Service;
- (v) assigning duties to fire officers of all ranks and grades, and prescribing the manner in which and the conditions subject to which they shall exercise and perform their respective powers and duties;
- (vi) institution, management and regulation of any Fire Service fund for any purpose connected with policy administration;
- (vii) maintenance of Fire Service equipment and appliances to keep them in due state of efficiency;
- (viii) generally, for the purposes of rendering the Fire Service efficient and preventing abuse or neglect of their duties; and
- (ix) any other matter which is required to be, or may be, provided by rules

# **First Schedule: Forms**

**FORM 'A': CERTIFICATE OF APPOINTMENT**

**[See rule 11]**

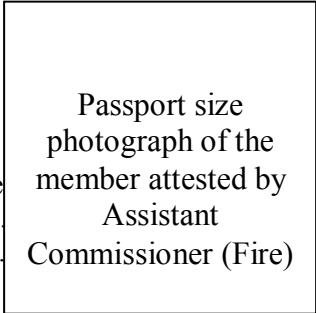
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE  
NEW DELHI-110 001.

No.

Dated:

**CERTIFICATE OF APPOINTMENT**

Certified that Shri .....  
son of Shri .....  
resident of .....  
whose photograph appear on the right corner of the certificate, has been appointed  
under section 8 of the Delhi Fire Service Act 2007 (Delhi Act 2 of 2009) and ve  
privileges and immunities of a member of Fire Service with effect from .....  
The date of superannuation of Shri ..... is .....  
normal circumstances.



Name and Signature of the member

Place: New Delhi

Attestation by.....  
Assistant Commissioner (Fire)

**FORM 'B': APPLICATION FOR STAND-BY DUTY**  
**[See sub-rule (2) of rule 20]**

To  
 The Director  
 Delhi Fire Service  
 Delhi Fire Service Headquarters  
 Connaught Place  
 New Delhi-110 001.

Sub: Application for providing stand-by duty at.....  
 (address of the place where stand-by duty is required).

Sir

Please provide stand-by ..... (name of vehicle) at the aforesaid address with effect  
 from .....hrs. to ..... hrs. on ..... (date to be mentioned)  
 during the .....  
 ..... (occasion to be mentioned for which required).

The required payment of Rs. .... is enclosed through bank draft No.....  
 dated ..... drawn on .....in favour of DDO, Headquarters,  
 Delhi Fire Service.

Dated:

(Signature of the applicant)

Contact details:

Name in full.....

Tel. No. ....

Mobile No. ....

**FORM 'C': FORM OF AGREEMENT FOR RECIPROCAL ARRANGEMENTS  
FOR FIRE FIGHTING EQUIPMENT AND APPLIANCES**

[See sub-rule (1) of rule 21]

**AGREEMENT BETWEEN DELHI FIRE SERVICE AND [PARTY B] FOR  
ASSISTANCE ON RECIPROCAL BASIS**

No.

Date:

**WHEREAS** this Agreement (hereinafter called Agreement) is entered into between Delhi Fire Service (hereinafter called Party A) through \_\_\_\_\_ (name and designation of the officer) having office at \_\_\_\_\_ and

\_\_\_\_\_ (hereinafter called Party B) through \_\_\_\_\_ (name and designation of the officer) having office at \_\_\_\_\_, on \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_\_\_\_ for a period of \_\_\_\_\_ year(s) with effect from \_\_\_\_\_ to \_\_\_\_\_ establish the terms and conditions by which either party may request assistance in public interest free of charge from the other party in responding to an fire emergency or disaster that exceeds the resources available in the requesting party' s operational jurisdiction.

**WHEREAS** for the purposes of this Agreement the geographical boundaries in respect of Delhi Fire Service shall be boundaries covering the National Capital Territory of Delhi and geographical boundaries in respect of \_\_\_\_\_ (Party B) shall be boundaries of \_\_\_\_\_

**AND WHEREAS** Party A and Party B agreed to provide the requesting party the following equipment, manpower and appliances subject to availability and further subject to the terms and execution of agreement:-

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**TERMS OF AGREEMENT**

This Agreement is effective upon the day and date of the last signature affixed hereto.

1. This Agreement shall remain in full force and effect until terminated by the parties.
2. The Agreement may be terminated, without cause, by either party upon thirty (30) days written notice, which shall be delivered to the other party by hand or by certified mail sent to the address listed herein.

**EXECUTION OF AGREEMENT.**

1. This Agreement has been authorized and approved by the respective government/authority of each party.
2. Each party shall be responsible for the timely submission, filing, or recording of the agreement and any subsequent amendment or termination thereof in the proper form and format as required by law.

**IN WITNESS OF WHICH** the parties have executed this agreement the day and year first above written

\_\_\_\_\_  
Signed by or on behalf of the Party A

\_\_\_\_\_  
in the presence of (witness)

Name \_\_\_\_\_

Address \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Occupation \_\_\_\_\_

\_\_\_\_\_  
Signed by or on behalf of the Party B

\_\_\_\_\_  
in the presence of (witness)

Name \_\_\_\_\_

Address \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Occupation \_\_\_\_\_



**FORM 'D': FORM OF DECLARATION BY ERECTOR OF A PANDAL**  
**[See rule 30]**  
**DECLARATION BY ERECTOR OF PANDAL UNDER SECTION 26 OF THE ACT**

I .....(name of the erector of  
pandal)                   having                   registered                   office                   at

do           hereby           declare           that           the           pandal           erected           at  
.....measuring.....

...           meters by ..... meters shall remain in place with effect from  
..... to ..... and that fire prevention and fire safety measures as  
required under rule 29 of the Delhi Fire Service Rules, 2010 have been provided therein and  
further that the complete erection of pandal and electrical services are in conformity with the  
standards.

Also, it is declared that no storage/use of the flammable liquid or gases is done in the pandal and  
that electrical wiring has been done in conformity with Indian Electricity Rules by authorized  
persons.

I, also, declare that following trained fire fighting staff shall remain on duty during the occupancy  
of the pandal:-

- 1. ....
- 2. ....
- 3. ....

(Signature of erector of pandal)

Dated:.....

Place: .....

**FORM 'E': SEIZURE ORDER**

[See sub-rule (2) of rule 31]

**ORDER**

1. Date &amp; Time \_\_\_\_\_

2. Case No. \_\_\_\_\_

**WHEREAS** a report has been received from the Director, Delhi Fire Service dated \_\_\_\_\_ regarding certain goods/objects that are imminent cause of risk of fire/ obstruction to fire fighting in the premises or building owned/occupied by you or pandal erected by you.

**WHEREAS** you have failed to carry out the orders of the Director under sub-section (1) of section 27 of the Delhi Fire Service Act, 2007 (Delhi Act 2 of 2009).

**AND WHEREAS** you have failed to make representation under sub-section (2) of section 27 of the Delhi Fire Service Act, 2007 (Delhi Act 2 of 2009) or the reasons submitted by you vide letter dated \_\_\_\_\_ are not found satisfactory.

**NOW THEREFORE I**, \_\_\_\_\_ (name of the Authority) \_\_\_\_\_ (designation) empowered under sub-section (3) of section 27 of the Delhi Fire Service Act, 2007 (Delhi Act 2 of 2009) hereby order to seize, detain or remove the encroachment of the following goods/objects for the reasons stated against each.

Sl. No.	Place from where to be seized	Particulars of objects or goods to seized	Quantity	Reasons for seizure and detention
---------	-------------------------------	---	----------	-----------------------------------

(Signature of Authority)  
Name and Designation

**To**

1. \_\_\_\_\_ (Name and address of the Owner/occupier of the building or premises or pandal).
2. \_\_\_\_\_
3. \_\_\_\_\_

**FORM 'F': PANCHNAMA**  
**[See sub-rule (2) of rule 31]**

Case No. \_\_\_\_\_  
 Place \_\_\_\_\_  
 Date \_\_\_\_\_  
 Time \_\_\_\_\_

1. Name and address of Owner/occupier \_\_\_\_\_
2. Name and address of the person present \_\_\_\_\_
3. Name and Address of the Panchas:

- A.
- a) Shri/Smt \_\_\_\_\_
  - b) S/o.D/o./W/o. \_\_\_\_\_
  - c) Resident of \_\_\_\_\_
  - d) Age (Years) \_\_\_\_\_
  - e) Occupation \_\_\_\_\_

- B.
- a) Shri/Smt \_\_\_\_\_
  - b) S/o.D/o./W/o. \_\_\_\_\_
  - c) Resident of \_\_\_\_\_
  - d) Age (Years) \_\_\_\_\_
  - e) Occupation \_\_\_\_\_

We, the above Panchas are this day \_\_\_\_\_ called by Shri/Smt. \_\_\_\_\_ designation \_\_\_\_\_

Place \_\_\_\_\_ to \_\_\_\_\_ witness the act of seizing of certain objects or goods from \_\_\_\_\_ address of the building/premises/pandal which were possessed and exposed in the premises/building/pandal of the owner/occupier. In our presence, the said \_\_\_\_\_ (name and designation of the officer) seized the following mentioned objects/goods which we testify to be correct.

Sl. No.	Place from where seized	Particulars of seized objects or goods	Quantity	Reasons for seizure and detention
---------	-------------------------	--	----------	-----------------------------------

The Panchnama is read over and explained to us and it is correct account of when we saw.

Signature of Panchas:

(Signature of the Authority  
Seizing the goods)

(1) \_\_\_\_\_

(2) \_\_\_\_\_

Received the copy of Panchnama.

Signature of the owner/occupier

**FORM 'G': NOTICE FOR CLAIMING OF SEIZED GOODS**

**[See sub-section (4) of section 27 of the Act and sub-rule (3) of rule 31]**

**WHEREAS** certain objects/goods were seized on \_\_\_\_\_ (date) from premises located at \_\_\_\_\_ (address of the premises) in case No. \_\_\_\_\_ dated \_\_\_\_\_ vide panchnama No. \_\_\_\_\_ dated \_\_\_\_\_ under section 27 of the Act  
**WHEREAS** the said objects/goods are now lying at \_\_\_\_\_ (address of the premises).

NOW THEREFORE I \_\_\_\_\_ (name) \_\_\_\_\_  
 (Designation) having office at \_\_\_\_\_ do  
 hereby call upon you to remove the said objects/goods on any working day between \_\_\_\_\_ Hrs  
 to \_\_\_\_\_ Hrs within \_\_\_\_\_ days at your risk and cost failing which it shall be  
 presumed that you don't intend to claim the said objects/goods and the same shall be disposed off  
 by way of public auction under the provision of sub-section (5) of section 27 of the Delhi without  
 any further notice.

(Signature)

Name \_\_\_\_\_

Designation \_\_\_\_\_

Dated: \_\_\_\_\_

Place: \_\_\_\_\_

**FORM 'H': FORM FOR ISSUING FIRE SAFETY CERTIFICATE**

**[See sub-rule (1) of rule 35]**

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE  
NEW DELHI-110 001.

No.

Dated:

**FIRE SAFETY CERTIFICATE**

Certified that the ..... (name of the building or premises)  
at .....(address)  
comprised of ..... basement(s) and ..... (upper floors)  
owned/occupied by .....  
.....  
..... (name of the company / name of the owner/occupier)  
have complied with the fire prevention and fire safety requirements in accordance with rule 33 of  
the Delhi Fire Service Rules, 2010 and verified by the officers concerned of Fire Service on  
..... (date of inspection) in the presence of.....  
.....(name and addresses of the  
owner or his representative) and that the building/premises is fit for occupancy class.....  
..... with effect from .....  
for a period of ..... years in accordance with rule 36 unless renewed under rule  
37 or sooner cancelled under Rule 40 and subject to compliance of the conditions under rule 38  
of the Delhi Fire Service Rules, 2010.

Issued on ..... at New Delhi by

(Name and designation of the authorized signatory)

Computer ID.....

\* Strike out whichever is not applicable.

**ENDORSEMENT**

The No Objection Certificate issued by Fire Service stand cancelled and annulled due to  
.....  
.....  
.....(reasons to be recorded).

(Name and designation of the authorized signatory)

**FORM 'I': APPLICATION FOR GRANT OF FIRE SAFETY CERTIFICATE**

**[See sub-rule (2) of rule 35]**

To  
The Director  
Delhi Fire Service  
Delhi Fire Service Headquarters  
Connaught Place  
New Delhi-110 001.

Sub: Application for grant of fire safety certificate in respect of  
.....at.....(ad  
dress of building/premises).

Sir

This is to inform you that a fire safety certificate needs to be issued in respect of  
..... (name of the building)  
located at .....  
.....(address of the building) comprised of  
..... and  
having occupancies as .....

In this connection it is submitted that all the fire prevention and fire safety measures as  
recommended by you vide letter No. .... dated .....  
Have been provided in the building/premises and para wise compliance report is enclosed

You are requested to kindly take action as necessary for grant of fire safety  
certificate for occupancy of the building/premises.

Dated:  
Contact details:  
Name in full.....  
Tel. No. ....  
Mobile No. ....

(Signature of the applicant)

**FORM 'J': APPLICATION FOR RENEWAL OF FIRE SAFETY  
CERTIFICATE**

[See sub-rule (1) of rule 37]

To

The Director  
Delhi Fire Service  
Delhi Fire Service Headquarters  
Connaught Place  
New Delhi-110 001.

Sub: Application for renewal of fire safety certificate in respect of .....at.....(ad  
dress of building/premises).

Ref: Computer ID No.....

Sir

This is to inform you that a fire safety certificate was issued vide your letter  
No..... dated ..... in respect of  
..... (name of the building)  
located at .....  
.....(address of the building) is valid  
until..... and is due for renewal for a period of another ..... years  
wef.....

In this connection it is submitted that there is no material change in the building  
affecting the means of access, means of escape and that all fire prevention and fire safety measures have  
been tested and are in good working condition. A declaration as required under rule 38 is enclosed.

You are requested to kindly take action as necessary for renewal of fire safety  
certificate for continued occupancy of the building/premises.

Dated:

(Signature of the applicant)

Contact details:

Name in full.....

Tel. No. ....

Mobile No. ....

Encls: Declaration Form.

**FORM 'K': DECLARATION BY OWNER/OCCUPIER****[See sub-rule (2) of rule 38]****DECLARATION**

It is hereby declared that the .....(name of the building or premises) located.....(address) comprised of ..... basement (s) and ..... (upper floors) have complied with the fire prevention and fire safety requirements in accordance with rule 33 of the Delhi Fire Service Rules, 2010 and issued Fire Safety Certificate vide Computer ID NO. ....for a period of ..... years in accordance with rule 36 valid from ..... to .....and the fire prevention and fire safety measures provided in the building/premises have been checked by me / in my presence by Fire Safety officer on ..... and found them in place and in good repairs.

It is further declared that no additions or alterations have been made in the building/premises affecting the fire prevention and fire safety measures including the means of escape and that all exits and passages are free from any obstruction.

(Signature of owner /occupier)

Name in Block Capitals.....

Address.....

Counter signed

(Fire Safety Officer\*)

Name.....

\* Strike out whichever is not applicable.



**FORM 'L': FORM OF NOTICE**

**[See under sub-rule (1) of rule 41]**

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE,  
NEW DELHI-1100 01**

**No.**

**Dated:**

NOTICE FOR DEMAND OF FEE UNDER SUB-SECTION (2) OF SECTION 22 OF THE ACT

WHEREAS the services of the Delhi Fire Service were requisitioned on .....  
at .....Hours to assist in the fire fighting and/or rescue operation during the out break of fire  
at .....  
(address of the premises).

WHEREAS ..... (no of appliances) along with members of fire service responded from  
..... (name of fire stations) on  
..... at ..... hours and returned back to their respective fire  
stations on..... at..... Hours.

WHEREAS a sum of Rs. \_\_\_\_\_  
towards the deployment of the Fire Service is due to be paid by you.

NOW THEREFORE, I \_\_\_\_\_ (name) \_\_\_\_\_  
(Designation) call upon you to pay the said amount within \_\_\_\_\_ days through bank draft  
payable to DDO (Headquarters), Delhi Fire Service payable at Delhi.

Signature  
Director

To

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

**FORM 'M': FORM OF NOTICE**  
**[See under sub-rule (2) of rule 41]**  
**OFFICE OF SUB-DIVISIONAL MAGISTRATE**

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No.

Dated:

SHOW CAUSE NOTICE UNDER SUB-SECTION (2) OF SECTION 27 OF THE ACT

WHEREAS a report has been received from the Director, Delhi Fire Service under sub-section (1) of section 27 of the Act regarding removal of encroachment or objects or goods causing a risk of fire or obstruction to fire fighting at \_\_\_\_\_ (address of the premises).

NOW THEREFORE I, \_\_\_\_\_ (name) \_\_\_\_\_ (Designation) call upon you to show cause within \_\_\_\_\_ (days) from receipt of this notice under sub-section (2) of section 27 as to why action should not be initiated as necessary under the provisions of the Act.

Signature  
Sub-Divisional Magistrate

To

\_\_\_\_\_  
 \_\_\_\_\_  
 \_\_\_\_\_

**FORM 'N': FORM OF NOTICE**

[See section 29 of the Act]

[See under sub-rule (4) of rule 41]

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE,  
NEW DELHI-1100 01**

**No.**

**Dated:**

**NOTICE FOR APPOINTMENT OF FIRE SAFETY OFFICER UNDER SECTION 29 OF THE  
ACT**

**WHEREAS** the building/premises bearing  
No.....located at  
.....  
.....is comprised of  
.....  
..... and covered under sub  
clause..... of section 29 of the Act.

**AND WHEREAS** the owner/occupier/an association of such owners and occupiers were required to appoint a Fire Safety Officer under section 29 of the Act.

**NOW THEREFORE,** I ....., Director /Nominated Authority appointed under the Act, call upon you to appoint a Fire Safety Officer within .....days failing which the owner or occupier or an association of such owners and occupiers shall be deemed to be in default jointly and severally and penal action shall be initiated under sub-section (2) of section 31 of the Act without any further notice or opportunity.

**Director/Nominated Authority**

To

..... the owner/occupier/an association of such owners and occupiers  
.....

**FORM 'O': FORM OF NOTICE**

[See section 33 (1) of the Act]

[See sub-rule (5) of rule 41]

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE,  
NEW DELHI-1100 01**

**No.**

**Dated:**

NOTICE FOR ENTRY AND INSPECTION UNDER SECTION 33 (1) OF THE ACT

I ..... the Nominated Authority appointed under the Act, do hereby give you notice that on expiry of three hours from the time of service of this notice upon you, I shall enter and inspect your building/premises bearing No. .... located at ..... for the purpose of ascertaining the adequacy or contravention of Fire Prevention and Fire Safety measures as required to be provided under the aforesaid Act.

Nominated Authority

To

..... Occupier/Owner  
.....

**FORM 'P': FORM OF NOTICE**  
[See section 34 (1)/43(2) of the Act]  
[See sub-rule (6) of rule 41]

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE,**  
**NEW DELHI-1100 01**

**No.**

**Dated:**

NOTICE FOR CARRYING OUT THE DIRECTIONS OF THE NOMINATED AUTHORITY

I ..... the Nominated Authority/Director appointed under the Act, on the basis of inspection conducted by me on ..... , do hereby call upon you to undertake the following Fire Prevention and Fire Safety measures in building/premises No. ....

1. ....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....
- .....

Above action should be completed latest by .....(Date).

Nominated Authority/Director

To  
..... Occupier/Owner  
.....  
.....



**FORM 'O': FORM OF NOTICE**

[See sub-section 3 of section 35 of the Act ]

[See sub-rule (7) of rule 41]

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEADQUARTERS: DELHI FIRE SERVICE, CONNAUGHT PLACE,  
NEW DELHI-1100 01**

**No.**

**Dated:**

**NOTICE FOR CARRYING OUT THE DIRECTIONS OF THE DIRECTOR**

I ..... the Director empowered under the Act,  
on the basis of inspection conducted by me on ..... , do hereby call upon  
you to undertake the following Fire Prevention and Fire Safety measures in building/premises No.

.....

- 1. ....
- 2. ....
- 3. ....

.....  
.....

Above action should be completed latest by .....(Date).

Director

To

..... Occupier/Owner

**FORM 'R': FORM FOR APPEAL****[See sub-rule (1) of rule 42]****FORM OF APPEAL TO THE APPELLATE AUTHORITY**

Appeal No..... of ..... 20.....  
 Shri..... Son of Shri.....  
 resident of ..... Appellant

Versus

Nominated Authority/Director/Sub Divisional Magistrate-Respondent

Appeal under section.....of Delhi against the notice /order of Shri  
 ..... Nominated Authority/ Sub Divisional  
 Magistrate /Director dated: .....

Sir,

The Appellant respectfully showeth as under:-

1. Statement of facts.
2. Ground of Appeal.
3. Fee of Rs. 5000/- has been paid vide receipt No.....dated  
 .....
4. Appeal is within time.
5. No other Appeal or any matter relating to the subject matter of this appeal is pending in  
 any court of law.
6. Relief claimed.

Signature of Authorized representative, if any.

Signature of Appellant

**VERIFICATION**

I..... the appellant do hereby declare that what is  
 stated above is true to the best of my personal knowledge and belief and that I have not suppressed  
 any material facts.

Verified today, the ..... day of .....20.....

Place: .....

Date:.....

Signature of Authorized representative, if any.

Signature of Appellant



**FORM 'S': FORM FOR ISSUING FIRE REPORT****[See sub-rule (2) of rule 45]****FIRE REPORT**

1. Current date
2. Fire Report Number
3. Operational jurisdiction of Fire Station
4. Information received from
5. Name of the caller
6. Phone number of the caller
7. Full address of the incident place
8. Date of receipt of call
9. Time of receipt of call
10. Time of departure from Fire Station
11. Approximate distance from Fire Station
12. Time of arrival at Fire Scene
13. Nature of call
14. Date of leaving from fire scene
15. Time of leaving from fire scene
16. Type of occupancy
17. Occupancy details in case of others
18. Category of fire
19. Type of building
20. Building details in case of others
21. Details of affected area
22. Details if injury
23. Details of death(s)

Divisional Fire Officer

Disclaimer;

This is a computer generated report. Neither department nor its associates, information providers or content providers warrant or guarantee the timeliness, sequence,

**FORM 'T': APPLICATION FORM FOR CHANGES IN FIRE REPORT**

**[See sub-rule (3) of rule 45]**

To  
The Director  
Delhi Fire Service  
Delhi Fire Service Headquarters  
Connaught Place  
New Delhi-110 001.

Sub: Application for making changes in the Fire Report bearing Computer ID  
No.....Dated..... in respect of .....  
.....  
..... (address of building/premises)

Sir

This is to inform you that the fire report as downloaded from the Delhi Fire Service Web Site has following factual errors:-

1.....

2.....

The true facts connected with the above factual error (s) are as under:-

1.....

2.....

I am enclosing the following documents in support of my claims as above:-

1.....

2.....

In view of above you are requested to make necessary changes in the fire report.

Dated:

(Signature of the applicant)

Contact details:

Name in full.....

Tel. No. ....

Mobile No. ....

## SECOND SCHEDULE

### Limits and Extent of Fire Zones, Fire Divisions, and Fire Sub-Divisions

[See rule 6]

**1. Limits and Extent of Fire Zones.**-(1) The limit and extent of 'New Delhi Zone' shall be the area bound by:-

- (i) Entire Area On The East Side Of Yamuna River Including The Dry Area Of Yamuna River (Trans Yamuna Area) Up To Uttar Pradesh Border On All Sides.
  - (ii) Area On North Side Starting From Nizamuddin Bridge (Near ISBT Sarai Kale Khan Including The Dry Area Up To Yamuna River (West Side), Behind of Indra Prastha Park National Zoological Park Upto The Crossing Of Mathura Road And Dr Zakir Hussian Marg Near Oberio Hotel Behind Of Oberio Hotel Delhi Golf Club Upto Junction Of Subramanium Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road – Janpath – Windsor Place – Patel Chowk- Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk (Including North Block)– Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – North Block – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing (Including Talkatora And SPM Stadium Complex) – Shankar Road – Vande Matram Marg –Dayal Chowk-Karol Bagh Metro Station (Area On North Side) – Ajmal Khan Road- Arya Samaj Road Ajmal Khan Road Crossing – Arya Samaj Road – Junction Guru Ravi Dass Marg / Arya Samaj Road Via Guru Ravi Dass Marg – D B Gupta Road – New Rohtak Road (Area On North Side) – Ras Bihari Marg (Area On South Side) – Old Rohtak Road – Ram Bagh Road – Junction At Azad Market- Azad Market Chowk – Pul Bangash Chowk – Behind of Hindu Rao Hospital – Magazine Road – Majnu Ka Tilla – Yamuna River West Side Area.
- (2) The limit and extent of South Zone shall be the area bound by:-
- (i) From Nizamuddin Bridge Along With Yamuna River To Kalindi Kunj – Delhi Faridabad Border – Behind Of Dr Karni Singh Shooting Range – Asola Wild Life Sanctuary Upto Suraj Kund Border Area On North And West Side.
  - (ii) Area On South Side Starting From Nizamuddin Bridge (Near ISBT Sarai Kale Khan Including The Dry Area Up To Yamuna River (West Side), Behind Of Inder Prastha Park National Zoological Park Upto The Crossing Of Mathura Road And Dr Zakir Hussian Marg Near Oberio Hotel Behind Of Oberio Hotel Delhi Golf Club Upto Junction Of Subramanium Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road – Janpath – Windsor Place – Patel Chowk- Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk (Including South Block) – Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing –Shankar Road

–Vande Matram Marg – Dayal Chowk – Sadhu Waswani Marg-Sadhu Waswani Marg Upto Crossing Of Ajmal Khan Road Via Ajmal Khan Road Upto Crossing Of Arya Samaj Road Via Arya Samaj Road Upto Crossing Of Guru Ravi Dass Marg – Liberty Cinema – New Rohtak Road Upto Crossing Of Railway Track Old Rohtak Road At Transport Center - Upto Crossing Of Ring Road And Railway Track Via Ring Road Towards Rajori Garden Upto Crossing Near Vishal Cine Complex Via Shivaji Marg Upto Crossing Of Tagore Park Via Khayal Chokandi Roads Upto Crossing Of Outer Ring Road – Along With Najafgarh Drain Upto Kakrola More-Upto Border

(3) The limit and extent of West Zone shall be the area bound by.-

- (i) Starting From Azad Market Chowk To Pul Bangash Behind Of Bara Hindu Rao Hospital – Magazine Road –Majnu Ka Tilla Upto River Yamuna Area On West / North Side Upto Haryana Border.
- (ii) Starting From Azad Market Chowk – Old Rohtak Road Via Ras Bihar Marg – New Rohtak Road – Crossing Of Shivaji Marg Railway Line At Transport Center Along With Railway Track Upto Crossing Of Ring Road Mahatma Gandhi Marg With Railway Track – Via Ring Road Upto Crossing With Shivaji Marg At Vishal Cineplex - Upto Crossing At Tagore Park- Via Khyala Chokandi Road Upto Crossing Of Outer Ring Road Along With Drain Upto Kakrola Mor - Including Ghewra Railway Station, Mundka Village, Phirni Road To Nilwal Phirni Road To Bahadurgarh Border Entire Area On North / East Side.

**2. Limits and Extent of Fire Divisions.**-(1) The limit and extent of **North-West**

Division shall be the area bound by:-

- (i) Starting From Azad Market Chowk To Pul Bangash Behind Of Bara Hindu Rao Hospital – Magazine Road –Majnu Ka Tilla Upto River Yamuna Area On West / North Side – Along With River Yamuna Upto Behind Of Jagat Pur Village, Siras Pur, Libas Pur, Nangli Puna- Badli Industrial Area, DCE Upto The Railway Line (Including Sector 11, Sector 10, Sector 13, Sector 15, Sector 16, Sector 17, Sector 18, Sector 19) – Poot Khurd, Sultan Pur Karala Kanjhawala Ghewra – Upto Crossing Of Railway Track At Mundka Ghewra.
- (ii) Starting From Azad Market Chowk – Old Rohtak Road Via Ras Bihar Marg – New Rohtak Road – Crossing Of Shivaji Marg Railway Line At Transport Center Along With Railway Track Upto Mundka Ghewra Railway Crossing Area On North Side

(2) The limit and extent of **South** Division shall be the area bound by:-

- (i) Area On South Side Starting From Nizamuddin Bridge (Near ISBT Sarai Kale Khan Including The Dry Area Up To Yamuna River (West Side),Behind Of Inder Prastha Park National Zoological Park Upto The Crossing Of Mathura Road And Dr Zakir Hussian Marg Near Oberio Hotel Behind Of Oberio Hotel Delhi Golf Club Upto Junction Of Subramanium Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road – Janpath – Windsor Place – Patel Chowk- Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk (Including South Block) – Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – North Block – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing –Willington Crescent – 11 Murti Marg-11 Murti To Sardar Patel Marg To Simon Bolivar Marg Upto

Crossing Of Vande Matram Marg –Via Vande Matram Marg To Dhaula Kuan Ring Road Upto Brar Square- Along With Railway Track Up To Border ( Bijwasan) Entire Area On East Side.

- (ii) From Nizamuddin Bridge Along With Yamuna River To Kalindi Kunj – Delhi Faridabad Border – Behind Of Dr Karni Singh Shooting Range – Asola Wild Life Sanctuary Upto Suraj Kund Border.

(3) The limit and extent of **East Division** shall be the area bound by:-

Entire Area On The East Side Of Yamuna River Including The Dry Area Of Yamuna River (Trans Yamuna Area) Up To Uttar Pradesh Border On All Sides.

(4) The limit and extent of **South-West** Division shall be the area bound by:-

- (i) Starting From Dayal Chowk Via Vande Matram Marg-Shankar Road Via Willington Crescent – 11 Murti Excluding Talkatora And SPM Stadium – Sardar Patel Marg Simon Bolivar Marg – Vande Matram Marg Upto Dhaula Kuan Upto The Crossing Of Railway Line Along With Railway Line Brar Square – Crossing Ring Road- Junction Of Jail Road And Railway Line Along With Railway Track Up To Border ( Bijwasan) Entire Area On West Side .

- (ii) Starting From Dayal Chowk Via Sadhu Waswani Marg Upto Crossing Of Ajmal Khan Road Via Ajmal Khan Road Upto Crossing Of Arya Samaj Road Via Arya Samaj Road Upto Crossing Of Guru Ravi Dass Marg – Liberty Cinema – New Rohtak Road Upto Crossing Of Railway Track Old Rohtak Road At Transport Center Punjabi Bagh Along With Track Upto Crossing Of Ring Road And Railway Track Via Ring Road Towards Rajori Garden Upto Crossing Near Vishal Cine Complex Via Shivaji Marg Upto Crossing Of Tagore Park Via Khayal Chokandi Roads Upto Crossing Of Outer Ring Road – Along With Najafgarh Drain Upto Kakrola More Via Najafgarh Road Upto Dhansa Badli (Haryana Border) Road, Both side Bijwasan Railway Line To Bijwasan To Najafgarh And West Side Upto Gurgaon Border, Najafgarh To Dhansa Drain Najafgarh To Nangloi Road Either Side Upto Ranhola Village.

(5) The limit and extent of **West** Division shall be the area bound by:-

- a. Starting From Crossing Of Railway Track / New Rohtak Road At Transport Center –Along With Railway Track Upto Mundka Ghewra Crossing.
- b. Starting From Crossing Of Railway Track / New Rohtak Road At Transport Center –Along With Railway Track Towards Bijwasan Upto Crossing Of Ring Road And Railway Track And Via Ring Road Towards Rajori Garden – Junction At Vishal Cine Place Via Najafgarh Road Upto Crossing At Tagore Park- Via Khyala Chokandi Road Upto Crossing Of Outer Ring Road Along With Drain Upto Kakrola Mor - Ghewra Railway Station To Mundka Village, Phirni Road To Nilwal Phirni Road To Bahadurgarh Border.
- c. Ghewra Railway Crossing (West Side) Containing Rashid Pur, Nijam Pur, Ghari Ranhola, Tonly Titesar, Khar Punjab, Qutabgarh, Mangesh Pur, Auchandi Pur, Harevali, Nangal Thakran, Bajit Pur, Katewra, Darya Pur Kalan Bawana – Narela Ghewra Road – Chandpur – Kanjhawala – Ghewra Crossing, Industrial Area Bawana Upto Puth Khurd, North East Side Of West Yamuna Canal Containing Ghogha, Lampur Border, Bakner Narela Singhola, Singhu Border, Tajpur Kala, Bakhtawar Pur, Jhingola To Yamuna River – Ibrahim Pur – Nangli Puna GT Road, Industrial Are Bhorgarh, Tikri Khurd Shahpur Garhi, Alipur Holambi Kala, Holambi Khurd, Khera Kalan, Khera Khurd, Sanot.

(6) The limit and extent of Central Division shall be the area bound by:-

- (i) Area On North Side Starting From Nizamuddin Bridge (Near ISBT Sarai Kale Khan Including The Dry Area Up To Yamuna River (West Side), Behind Of Inder Prastha Park National Zoological Park Upto The Crossing Of Mathura Road And Dr Zakir Hussian Marg Near Oberio Hotel Behind Of Oberio Hotel Delhi Golf Club Upto Junction Of Subramanium Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road – Janpath – Windsor Place – Patel Chowk- Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk (Including North Block)– Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – North Block – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing (Including Talkatora And SPM Stadium Complex) – Shankar Road – Vande Matram Marg –Dayal Chowk-Karol Bagh Metro Station (Area On North Side) – Ajmal Khan Road- Arya Samaj Road Ajmal Khan Road Crossing – Arya Samaj Road – Junction Guru Ravi Dass Marg / Arya Samaj Road Via Guru Ravi Dass Marg – D B Gupta Road – New Rohtak Road (Area On North Side) – Ras Bihari Marg (Area On South Side) – Old Rohtak Road – Ram Bagh Road – Junction At Azad Market- Azad Market Chowk – Pul Bangash Chowk – Behind Of Hindu Rao Hospital – Magazine Road – Majnu Ka Tilla – Yamuna River West Side Area.

**3. Fire Sub-Divisions.-** The Fire Sub-Divisions shall have fire stations as mentioned against in the table below:-

S. No.	Name of Fire Sub-Division	Name of fire stations
1	Laxmi Nagar	1. Laxmi Nagar 2. Mandawali Mayur Vihar 3. Gharoli Chand Cinema ( <b>Kalyanvas</b> ) 4. Mayur Vihar District Center ( <b>Mayur Palace</b> ) 5. Dallupura
2	Shahdara	1. Shahdara 2. CBD Shahdara 3. Geeta Colony 4. Shastri Park
3	Tahirpur	1. Gokulpuri 2. Tahir Pur
4	Headquarters	1. Headquarters 2. City Center 3. Delhi Sachivalaya
5	Connaught Place	1. Connaught Circus 2. Rakab Ganj 3. Rani Jhansi Road 4. Parliament 5. Supreme Court
6	SPM Marg	1. SP M Marg 2. Teliwara 3. Paiwalan 4. Darya Ganj

7	Safdarjung	1. Safdarjung 2. Chanakya Puri 3. Rastrapati Bhawan 4. Mahipalpur*
8	Bhica-ji Cama Place	1. Bhica-ji Cama Place 2. Nehru place 3. Vasant Kunj 4. Okhla Industrial Area 5. Geetanjali Enclave*
9	Mathura Road	1. Mathura Road 2. Sarita Vihar 3. Okhla Phase I 4. Jasola Badarpur*
10	Janakpuri	1. Najafgarh 2. Janakpuri 3. Hari Nagar
11	Dwaraka	1. Daraka Sector 6 2. Dwaraka Sector 3* 3. Dwaraka Sector 20*
12	Shankar Road	1. Shankar Road 2. Prasad Nagar 3. Naraina 4. Anand Parbat*
13	Roop Nagar	1. Roop Nagar 2. Jahangir Puri 3. Chandrawal Water Works 4. Sanjy Gandhi Transport Nagar*
14	Wazirpur	4. Wazir Pur 5. Keshav Puram
15	Rohini	1. Rohini Sector 5 2. Rohini Sector 16 3. Mangol Puri
16	Bawana	1. Bhorgarh 2. Narela 3. Bawana 4. DSIDC Bawana
17	Jawala Puri	1. Jawala Heri 2. Jawala Puri 3. PVC Market Tikri Kalan
18	Moti Nagar	1. Moti Nagar 2. Paschim Vihar 3. Kirti Nagar

\* Fire Stations under construction/proposed for construction

**(4) Limits and Extent of Fire Sub-Divisions.-(1)** The limit and extent of Laxmi Nagar Sub-Division shall be the area bound by:-

- (i) From The Crossing (Gazi Pur Road, Railway Line Near Anand Vihar) – Along The Border (UP & Delhi) Towards NH 24 – Kondli Gharoli – Saraswati Kunj – Upto Yamuna River.

(ii) From The Crossing (Gazi Pur Road, Railway Line Near Anand Vihar) – Crossing (Road No 71/Gazi Pur Road) – Crossing (Road No 71 / Maharaja Surajmal Marg) – Crossing (Maharaja Surajmal Marg / Swami Dayanand Marg) – Crossing (Swami Dayanand Marg / Parwana Road) – Via Parwana Road – Laxmi Nagar Road – Vikas Marg Towards ITO Upto Crossing Of Vikas Marg And New Patparganj Road – Via New Patparganj Road Upto The Crossing Of Railway Line – Along with Railway Line Upto Yamuna River.

**(iii)** All Area Towards The East Of Yamuna Between The Above Roads.

(2) The limit and extent of Shahdara Sub-Division shall be the area bound by:-

(i) From The Crossing (Road No 71/Gazi Pur Road) Via Gazi Pur Road Towards Yojna Vihar Upto Crossing Of Railway Line – Along The Railway Track Upto Vivek Vihar (Crossing Of Railway Line Bound To Aligarh / Shaharanpur) – Along with Track Of Shaharanpur Railway Line Towards Upto Jagat Puri (Crossing Of Mandoli Road & Road No 68) – Road No 68 – Crossing Of Main Zafrabad Road / Road No 68 – Crossing Of Yamuna Vihar Road / Main Zafrabad Road – Crossing Of Yamuna Vihar / Ghonda Road – Ghonda Chowk – Gamri Road – Crossing Of Pusta Bagpat Road / Gamri Road – Along with Pusta Bagpat Road Upto Border Till Yamuna River.

(ii) From The Crossing (Road No 71/Gazi Pur Road) Via Road No 71 - Crossing (Road No 71 / Maharaja Surajmal Marg) – Crossing (Maharaja Surajmal Marg / Swami Dayanand Marg) – Crossing (Swami Dayanand Marg / Parwana Road) – Via Parwana Road – Laxmi Nagar Road – Vikas Marg Towards ITO Upto Crossing Of Vikas Marg And New Patparganj Road – Via New Patparganj Road Upto The Crossing Of Railway Line – Along with Railway Line Upto Yamuna River.

**(iii)** All Area Towards The East Of Yamuna Between The Above Roads.

(3) The limit and extent of Tahirpur Sub-Division shall be the area bound by:-

(i) From The Crossing Gazi Pur Road / Railway Line At Vivek Vihar Railway Station - Crossing Of (Railway Line Bound To Aligarh / Shaharanpur) – Along with Track Of Shaharanpur Railway Line Towards Jagat Puri (Crossing Of Mandoli Road & Road No 68) – Road No 68 – Crossing Of Main Zafrabad Road / Road No 68 – Crossing Of Yamuna Vihar Road / Main Zafrabad Road – Crossing Of Yamuna Vihar / Ghonda Road – Ghonda Chowk – Gamri Road – Crossing Of Pusta Bagpat Road / Gamri Road – Along with Pusta Bagpat Road Upto Border Near Ankur Vihar.

(ii) From The Crossing Gazi Pur Road / Railway Line At Vivek Vihar Railway Station – Along with Border Upto Harsh Vihar – Along with Border Sabula – Along with Border Upto Junction Of Bagpat Road Near Ankur Vihar.

(4) The limit and extent of Headquarters Sub-Division shall be the area of city center, Delhi Sachivalaya, I G Stadium & power house.

(5) The limit and extent of Connaught Place Sub-Division shall be the area bound by:-

(i) From Junction Azad Market (West Side Area) – Chowk Nai Basti – Pahari Dhiraj – Maharshi Balmiki Marg (West Area) – Idgah Road (South Side) – Junction At New Qutab Road (Area South Side)- Junction (Chelmsford - D B Gupta Road, Babu Ram Solanki Road)- New Delhi Railway Station Fly Over – Ajmerigate Road – Asaf Ali Road – Delhi Gate – Junction At Gandhi Museum – Ring Road – West Side Area-ITO – Crossing At Nizamuddin Bridge – North Of Sarai Kale Khan – Upto Yamuna River – Containing I P Park ,



National Zoological Park, Sunder Nagar – Crossing Mathura Road/Dr Zakir Hussian Marg— Oberio Hotel – Delhi Golf Course – Dr Subramanian Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road – Janpath – Windsor Place – Patel Chowk- Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk – Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – North Block – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing – Shankar Road – Vande Matram Marg –Dayal Chowk– Karol Bagh Metro Station (Area On North Side) – Ajmal Khan Road- Arya Samaj Road Ajmal Khan Road Crossing – Arya Samaj Road – Junction Guru Ravi Dass Marg / Arya Samaj Road Via Guru Ravi Dass Marg – D B Gupta Road – New Rohtak Road (Area On North Side) – Ras Bihari Marg (Area On South Side) – Old Rohtak Road – Ram Bagh Road – Junction At Azad Market.

(6) The limit and extent of S P M Marg Sub-Division shall be the area bound by:-

- (i) From Chowk Nai Basti – Azad Market Chowk – Pul Bangash Chowk – Behind Of Hindu Rao Hospital – Magazine Road – Majnu Ka Tilla – Yamuna River
- (ii) From Chowk Nai Basti To Crossing Of Idgah Road / Qutab Road Upto Railway Track - Junction (Chelmsford - D B Gupta Road, Babu Ram Solanki Road)- New Delhi Railway Station Fly Over – Ajmerigate Road – Asaf Ali Road – Delhi Gate – Junction At Gandhi Museum – Behind Rajghat -Yamuna River.

(7) The limit and extent of Safdarjung Sub-Division shall be the area bound by:-

- (i) From drain near Race course opposite Samarat Hotel at Kamal Ataturk Marg road - crossing of Safdarjung Road, Akbar Road, Rajaji Marg, Teen Murti Marg via Akbar Road - crossing of Krishna Menon Marg via tees January Marg Upto crossing of Janpath and Aurengzeb Road via Aurenzeb Road - Taj Man Singh crossing via Humayun Road - crossing Subramanium Bharti Marg via Subramanium Bhati Marg - crossing of Arch Bishop Marg via Arch Bishop Marg to Lodi Road crossing, via Lodi road towards DPS Upto Mathura road and Oberoi Hotel crossing.
- (ii) Oberoi Hotel to Moolchand crossing via Lala Lajpat Rai Road (BRT) and via Joseph Brij Tito Marg Upto masjid moth all area on right side.
- (iii) From crossing (BRT / Sirifort Road) via Sirifort road both side Upto August Kranti Marg crossing via Khelgaon road Upto crossing shapur Jat via Khel gaon road - outer ring road area on east side.
- (iv) From crossing (outer ring road / Khelgaon Marg) towards aurobindo Marg - crossing all area on east side.
- (v) From crossing outer ring road and aurobindo Marg via aurobindo Marg towards AIIMS Upto Indian oil Bhawan area on east side.
- (vi) From Indian oil Bhawan via Mohinder Hospital / uphaar Cinema road - crossing of Ch. Harsukh Marg / Ch. Jhandhu Singh Marg- crossing of Jhandhu Singh Marg and ring road, via ring road - crossing of ring road and Africa avenue- crossing of railway line and vinay Marg(Nausena Bagh near yashwant palace)- Crossing (ring road / shantipath) via Rao Tula Ram Marg area on west/ north side Upto crossing (outer ring road /west end colony) via Rao Tula Ram Marg to NH8 Upto Border

- (vii) From drain near Race course opposite Samarat Hotel at Kamal Ataturk Marg road- Hotel - Kautilya Marg - Teen Murti Marg via south avenue - Dal housie road, - Motilal Nehru - Krishna Menon Marg back side of Akbar road (Krishna Menon lane) - Rajaji Marg - teen Murti Marg - Junction of Teen Murti – Rastrapati Bhawan- via Wellington crescent Upto 11 (eleven) Murti, from 11 Murti to Sardar Patel Marg to Simon Bolivar Marg Upto Vande Matram Marg crossing.
- (viii) From Vande Matram Marg crossing to Dhaula Kuan ring road Upto Brar square- along with railway track up to border ( Bijwasan)

**(8)** The limit and extent of Bhica-ji Cama Sub-Division shall be the area bound by:-

- (i) From Crossing Of Railway Line And Vinay Marg(Nausena Bagh Near Yashwant Palace)- Crossing (Ring Road / Shantipath) Via Rao Tula Ram Marg Area On West/ North Side Upto Crossing (Outer Ring Road /West End Colony) Via Rao Tula Ram Marg To NH8 Upto Gurgaon Border
- (ii) From Crossing Of Railway Line And Vinay Marg (Nausena Bagh Near Yashwant Palace)- Crossing Of Ring Road And Africa Avenue At Ring Road-Crossing Of Ring Road And Ch. Jhandhu Singh Marg- Mohinder Hospital-Crossing Of Aurobindo Marg/ Outer Ring Road – Via Outer Ring Road-Behind Shahpur Jat Via Behind Of Vayusenabad –Via Behind Of Sirifort-Via Joseph Brij Tito Marg- Crossing Of Joseph Brij Tito Marg/ Kalka Devi Marg- Captain Gaur Marg- Crossing Of Mathura Road And Railway Line Behind Sukhdev Vihar- Along With Railway Track- Crossing Of Railway Track And Okhla Estate Marg- Via Okhla Estate Marg – Crossing Of Guru Ravidas Marg/ Alaknananda Road- Via Alaknanda Road – Behind Of Vayusenabad – MB Road- Neb Sarai Road- Border- Area on west side

**(9)** The limit and extent of Mathura Road Sub-Division shall be the area bound by:-

- (i) From Junction Mathura Road/ Zakir Hussian Marg Via Lala Lajpat Road – Junction Kalka Devi Marg / Lala Lajpat Rai Road Via Kalka Devi Marg – Capt Gaur Marg Upto Crossing Of Mathura Road And Railway Line Behind Sukhdev Vihar- Along With Railway Track - Crossing Of Railway Track And Okhla Estate Marg- Via Okhla Estate Marg – Crossing Of Guru Ravidas Marg / Alaknananda Road- Via Alaknanda Road – Behind Of Vayusenabad – MB Road- Neb Sarai Road- Border- Area On East Side
- (ii) From Junction Mathura Road/ Zakir Hussian Marg Via Lala Lajpat Road – Behind Sunder Nagar – National Zoological Park – Upto Nizamuddin Bridge Via Ring Road – DND Flyover Upto Yamuna River (Including Yamuna River From Nizamuddin Bridge NH-24) – Along Delhi U.P Border West Side – Delhi Haryana Border Behind Karni Singh Shooting Range, Asola Wild Life Sanctuary.

**(10)** The limit and extent of Janakpuri Sub-Division shall be the area bound by:-

- (iii) Crossing At Najaf Garh Road And Ring Road Via Najaf Garh Road Upto Crossing Of Jail And Shivaji Marg Via Chokandi Behind Khayala Upto Junction Of Drain And Dr K.V Hedgavar Marg – Along With Najaf Garh Drain Upto Kakrola More Via Shivaji Marg To Dhansa Border Area On South / West Side
- (iv) Crossing At Najaf Garh Road And Ring Road Via Ring Road Upto The Crossing Of Railway Line / Ring Road Behind Maya Puri Indl Area Ph 1- Along With Track

Upto Junction Of Palam Colony Main Road With Railway Line Via Road No 201 – Azad Hind Fauj Marg – Kakrola More – Along With Najaf Garh Drain Upto Delhi Haryana Border Area On North / West Side.

(11) The limit and extent of Dwaraka Sub-Division shall be the area bound by:-

- (i) From Junction At (Kakrola More And Azad Hind Road And Shivaji Marg) To Najafgarh Drain Via Shivaji Marg Along With East Bank Of Drain Passing Through Kakrola Village Sector 16B, 16C, 16D, 24, Dhul Siras, Bamrauli, Through Mehrauli Najafgarh Road Upto Railway Crossing.
- (ii) From Crossing Of Mehrauli Najafgarh Road And Railway Line Along With The Railway Line Passing Through Bharthal Sector 21, Raj Nagar To Road No 201(Palam Najafgarh) Covering Area On West Side Of Railway Track Via Palam Najafgarh Road Upto Kakrola More Junction (Drain) Nala.

(12) The limit and extent of Shankar Road Sub-Division shall be the area bound by:-

- (i) From Dayal Chowk Via Sadhu Wasvani Marg Upto Crossing Of Ajmal Khan Road Via Ajmal Khan Road Upto Crossing Of Arya Samaj Road Via Arya Samaj Road Upto Crossing Of Guru Ravidass Marg – Liberty Cinema – New Rohtak Road Upto Crossing Of Railway Track Old Rohtak Road At Transport Center Punjabi Bagh- Along With Railway Track Upto Crossing Jail Road / Station Road – Upto Crossing Pankha Road – T Point Station Road / Ring Road Upto Shardhand Chowk Along With Railway Track – Upto Dhaula Kuan Flyover – Upper Riz Road Upto Junction Of Simon Bolivar Marg Upto Crossing Of Sardar Patel Marg Via Sardar Patel Marg Upto 11 Murti Via Willington Crescent Behind Talkatora And SPM Stadium Upto Shankar Road Junction With Mandir Marg Via Shankar Road And Vande Matram Road Upto Dayal Chowk.

(13) The limit and extent of Roop Nagar Sub-Division shall be the area bound by:-

- (i) From Pul Bangash Chowk Along With Railway Track – Ras Bihari Marg Upto Vivekananda Chowk– Swami Narayan Marg Upto Crossing Of Inder Chander Shastri Marg – Railway Crossing At Sidora Kalan Along With Railway Track Upto Mukarba Chowk - GTK Road – Nangli Poona Area On East Side – Yamuna River.
- (ii) Pul Bangash Chowk – Behind Of Hindu Rao Hospital – Magazine Road – Majnu Ka Tilla – Yamuna River Area On West Side.

(14) The limit and extent of Wazirpur Sub-Division shall be the area bound by:-

- (i) From Crossing Of Railway Track With Inder Chander Shastri Marg Near Sidora Kalan – Along With Railway Track Upto Crossing With Outer Ring Road – Behind Sanjay Gandhi Transport Nagar – Via Outer Ring Road Upto Police Line Colony Chowk – Behind ABC Foundation School, Guru Nanak Apartment Sang am Apartment- Upto Railway Line Meeting At New Multan Nagar – Along With Railway Track Upto Junction Of Shivaji Marg With Railway – New Rohtak Road – Crossing Of Swami Narayan Marg With New Rohtak Road – Via Swami Narayan Marg Upto The Crossing Of Railway Track With Inder Chander Shastri Marg Near Sidora Kalan

(15) The limit and extent of Rohini Sub-Division shall be the area bound by:-

- (i) From Police Line Chowk At Outer Ring Road Near Jaipur Golden Hospital - Behind ABC Foundation School, Guru Nanak Apartment Sang am Apartment- Upto Railway Line Meeting At New Multan Nagar – Along With Railway Track Towards Mundka – Ghewra – Kanjhawala – Karala – Sultan Pur - Poot Khurd – Via Bawana Road – Rama Enclave Behind Delhi College Of Engineering Upto Railway Line West Side Containing Badli Industrial Area, Sec 10 , Sec 11, Sec 13, Sec 15, Sec 16, Sec 17, Sec 18, Sec 19 – Along With Railway Track Towards Outer Ring Road Upto Crossing Of Railway Line – Via Ring Road Upto Police Line Chowk At Outer Ring Road.

(16) The limit and extent of Bawana Sub-Division shall be the area bound by:-

- (i) Ghewra Railway Crossing (West Side) Containing Rashid Pur, Nijam Pur, Ghari Ranhola, Tonly Titesar, Khar Punjab, Qutabgarh, Mangesh Pur, Auchandi, Harevali, Nangal Thakran, Bajit Pur, Katewra, Darya Pur Kalan Bawana – Narela Ghewra Road – Chandpur – Kanjhawala – Ghewra Crossing. Industrial Area Bawana Upto Puth Khurd. North East Side Of West Yamuna Canal Containing Ghogha, Lampur Border, Bakner Narela Singhola, Singhu Border, Tajpur Kala, Bakhtawar Pur, Jhingola To Yamuna River – Ibrahim Pur – Nangli Puna GT Road Industrial Are Bhorgarh, Tikri Khurd Shahpur Garhi, Alipur Holambi Kala, Holambi Khurd, Khera Kalan, Khera Khurd, Sanot.

(17) The limit and extent of Jawalपुरi Sub-Division shall be the area bound by:-

- (i) Crossing Of Railway Line Near Surya Enclave By Bharti Vidyapeeth Road– Along With Track Towards Mundka Upto Ghewra Railway Station Including Area Upto Tikri Border.
- (ii) Crossing Of Railway Line Near Surya Enclave By Bharti Vidyapeeth Road - Area On West Side – Upto Najafgarh Drain (Behind Khayala) – Along With Drain Towards Najaf Garh – Phirni Road – Nilwal – Bahadurgarh Garh Border.

(18) The limit and extent of Moti Nagar Sub-Division shall be the area bound by:-

- (i) Junction of (railway line at transport centre Punjabi Bagh and ring road) – along with railway track towards shaker Basti Upto crossing ring road and railway – ring road towards Rajdhani college Upto crossing with Najaf Garh drain - along with drain Upto crossing with outer ring road - via Khayala road Upto the junction of Shivaji Marg near Tagore park – via Shivaji Marg – Upto Fun cinema complex Chowk- via ring road Upto the crossing of railway line with outer ring road – along with railway track towards Pandu Nagar – Upto Junction of (railway line at transport centre Punjabi Bagh and ring road)

**(5) Limits and Extent of Fire Stations.-** (1) The limits and extent of fire stations shall be the area bound by several roads as mentioned for each Fire Station.

**(2) Shahdara Fire Station.-** The limits and extent of Shahdara Fire Station shall be the area bound by:

- (i) Main Road Zafrabad Upto Babar Pur Road
- (ii) G T Road To Swami Daya Nand Marg To Karkardoma Court To Maharaja Suraj Mal Road
- (iii) Road No 71 To Border Road To Shresht Vihar
- (iv) G T Road Border Upto Jafferabad Road

(v) G T Road Shahdara To Nathgu Colony Chowk Via Mandoli Road

(vi) Durga Puri Chowk To Babar Pur Road

**(3) Tahirpur Fire Station** .- The limits and extent of Tahirpur Fire Station shall be the area bound by:

(i) G T Road Railway Line Crossing To U P Border To Gagan Vihar Both Side Of Road.

(ii) Border To Mandoli Marg Crossing Bajirabad Road Both Side.

(iii) Bajirabad Crossing To Nathu Colony Chowk Both Sides.

**(4) Gokul Pur Fire Station**.- The limits and extent of Gokul Pur Fire Station shall be the area bound by:

(i) Nathu Colony Chowk To Zafrabad Road Crossing Road No 66

(ii) Zafrabad Road To Yamuna Vihar

(iii) Yamuna Vihar Road To Marginal Bandh Road To Via Dispensary Road

(iv) Main Village Gambri Road To Karwal Nagar Road (Right Hand Side)

(v) Karwal Nagar Pusta Road To Loni Road Via Jwahar Nagar Upto Border

(vi) Jawahar Nagar Industrial Area To Mandoli Village Via Loni Road

**(5) Shastri Park Fire Station**.- The limits and extent of Shastri Park Fire Station shall be the area bound by:

(i) Old Bridge G T Road Metro Line Crossing To Including Metro Stations To Jafferabad

(ii) MCD Colony To Wazirabad Baghpat Marginal Road Crossing

(iii) Baghpat Road Crossing To Sonia Vihar Pusta Road Upto U P Border (Tronic City Right Side)

(iv) G T Road To Yamuna Vihar Road

(v) Yamuna Vihar Road To Pusta Upto Old G T Road Metro.

**(6) Geeta Colony Fire Station**.- The limits and extent of Geeta Colony Fire Station shall be the area bound by:

(i) Akshardham To Railway Line Pusta Road To Kailash Nagar Railway Line Crossing Both Sides

(ii) Railway Line Crossing To Swami Daya Nand Marg Upto Master Plan Road

(iii) Master Plan Road To Pusta

(iv) Railway Line Crossing Pusta To New Patparganj Road To Vikas Marg Crossing

(v) Left Side Of Vikas Marg To Laxmi Nagar Market To Master Plan Road Mangal Bazaar Road

**(7) Laxmi Nagar Fire Station**.- The limits and extent of Laxmi Nagar Fire Station shall be the area bound by:

(i) Master Plan Road To New Patparganj Road Crossing To Swami Dayanand Marg Suraj Mal Vihar Crossing

(ii) Suraj Mal Road Right Hand Side To (Road No 71) Upto Railway Crossing Anand Vihar

(iii) Vikas Marg Both Side Upto New Patparganj Road Crossing

(iv) Patparganj Road Crossing To Railway Crossing

(v) Road Crossing Vikas Marg Master Block To Upto Road No 71 (Upto Ram Vihar) Both Sides

(vi) Master Plan Road To Mangal Bazaar Road Left Side

**(8) Mandawali Mayur Vihar Fire Station**. The limits and extent of Mandawali Mayur Vihar Fire Station shall be the area bound by:

(i) Yamuna River NH24 Crossing To U P Border (Noida) Both Side

- (ii) Yamuna Crossing To Chilla Upto U P Border
- (iii) Noida More To Chilla Jheel Border Both Side
- (iv) NH24 To Anand Vihar ISBT Both Side
- (v) Chilla Jheel To Including Kondly Ashok Nagar Kondly Road Upto Noida Border

**(9) Sarita Vihar Fire Station.**- The limits and extent of Sarita Vihar Fire Station shall be the area bound by:

- (i) Mathura Road Apollo Hospital Crossing (Sarita Vihar) To Border (Badarpur Border) Both Sides Along with Railway Track.
- (ii) Badarpur Border To Yamuna River
- (iii) Along With Yamuna River To Kalindi Kunj Road Crossing To Mathura Road Apollo Crossing Via Road No 13 A (Sarita Vihar Side).

**(10) Okhla Phase –II Fire Station.**- The limits and extent of Okhla Phase –II Fire Station shall be the area bound by:

- (i) Outer Ring Road Railway Line To Ma Anandmayee Crossing
- (ii) Ma Anandmayee Marg Upto Okhla Estate Marg Crossing
- (iii) Okhla Estate Marg Crossing To Railway Line (Road No 13 A) Along With Railway Line Upto Outer Ring Road

**(11) Okhla Phase – I .-** The limits and extent of Okhla Phase – I Fire Station shall be the area bound by:

- (i) Maa Anandmayee Marg And Okhla Estate Marg Crossing To On Ma Anandmayee Marg Both Sides Upto Border Surrounded By Road No 13 Towards Border And Railway Track
- (ii) Guru Ravi Dass Marg / Okhla Industrial Estate Marg Crossing Towards Mehrauli Badarpur Road Towards Batra Hospital Upto Vayu Sena Bad
- (iii) M B Road / Deoli Road Crossing On Deoli Road Both Sides Upto Suraj Kund Border
- (iv) M B Road / Cariappa Road Crossing To Cariappa Road To Sanik Farm

**(12) Nehru Place Fire Station.**- The limits and extent of Nehru Place Fire Station shall be the area bound by:

- (i) Modi Floor Mill / Bhakti Vedant Road Crossing To Kalkaji Temple To Ma Anandmayee Chowk To Kalkaji DDA Flats On Guru Ravi Dass Marg To Alaknanda Road Crossing To Alaknanda Road To GK-II To Dr. B.R.Ambedkar Road Both Sides To Jahapanah City Forest Upto MB Road Crossing At Vayusena Bad.
- (ii) MB Road / Neb Sarai Crossing To Rajpur Colony (Neb Sarai Road) Upto Border
- (iii) Outer Ring Road / Joseph Brij Tito Marg Crossing Shahpur Jat On Outer Ring Road On Both Sides.
- (iv) Captain Gaur Marg / Outer Ring Road Crossing To Kalkadevi Road To Lal Lajpat Raipath To Sri Fort Road Crossing Left Side Area.

**(13) Safdarjung Fire Station.**- The limits and extent of Safdarjung Fire Station shall be the area bound by:

- (i) From Race Course Opposite Samarat Hotel At Kamal Ataturk Marg Road (Upto Drain) To Crossing Of Safdarjung Road, Akbar Road, Rajaji Marg, Teen Murti Marg Via Akbar Road To Crossing Of Krishna Menon Marg Via Tees January Marg Upto Crossing Of Janpath And Aurenzeb Road Via Aurenzeb Road Upto Taj Man Singh Crossing Via Humayun Road Upto Crossing Subramanium Bharti Marg Via Subramanium Bhati Marg Up To Crossing Of Arch Bishop Marg Via Arch

Bishop Marg To Lodi Road Crossing, Via Lodhi Road Towards DPS Upto Mathura Road And Oberoi Hotel Crossing.

- (ii) Oberoi Hotel To Moolchand Crossing Via Lala Lajpat Rai Road (BRT) And Via Joseph Brij Tito Marg Upto Masjid Moth All Area On Right side.
- (iii) From Crossing BRT / Sirifort Road Via Sirifort Road Both Side Upto August Kranti Marg Crossing Via Khelgaon Road Upto Shapur Jat Crossing Via Khel Gaon Road Upto Outer Ring Road Area On Right Side.
- (iv) From Outer Ring Road Crossing With Khelgaon Towards Aurobindo Marg Upto Crossing All Area On Right Side.
- (v) From Crossing Outer Ring Road And Aurobindo Marg Via Aurobindo Marg Towards AIIMS Upto Indian Oil Bhawan Are Aon Right Side.
- (vi) From Indian Oil Bhawan Via Mahinder Hospital / Uphaar Hospital Road Upto Crossing Of Ch. Harsukh Marg / Ch. Jhandhu Singh Marg Upto Ring Road.
- (vii) From Crossing Of Jhandhu Singh Marg And Ring Road, Via Ring Road Upto Crossing Of Ring Road And Africa Avenue.
- (viii) From Africa Avenue Road Upto Railway Line Both Side Via Hoshiar Singh Road Upto.
- (ix) Area Surrounded Railway Line And Safdarjung Road And Drain Contain Safdarjung Tomb, Golf Course Etc Excluding Vinay Marg.

**(14) Mathura Road Fire Station.**- The limits and extent of Mathura Road Fire Station shall be the area bound by:

- (i) Mathura Road Lal Lajpat Rai Road And Dr Zakir Hussian Marg Junction To Lala Lajpat Rai Road To Moolchand Crossing At Ring Road To Kalka Devi Marg To Crossing Captain Gaur Marg Upto Modi Floor Mill Crossing With Railway Line To Outer Ring Road Towards Ishwar Nagar Upto Apollo Hospital To Road No 13A(Up To Boarder).
- (ii) Mathura Road NH 24 Crossing Upto Nizamuddin Bridge Mathura Road NH24 Crossing To DND Flyover Upto Yamuna River Bank.,

**(15) Bikaji Cama Place Fire Station.**- The limits and extent of Bikaji Cama Place Fire Station shall be the area bound by:

- (i) Ring Road / Ch Jhardu Singh Marg Crossing Towards Arjun Nagar On Ch Harsukh Marg To Crossing At Green Park Extension Towards Mohinder Hospital Upto Aurobindo Marg Crossing To Adhchini To Gurgaon Border.
- (ii) Rao Tula Ram And Shantipath Crossing On Rao Tula Ram Marg Upto Swarm Jayanti Marg To Gurgaon Road NH-8 Upto Border
- (iii) Area Surrounded By Ring Road Africa Avenue And Shanti Path Upto Railway Line.

**(16) Chankyapuri Fire Station.**- The limits and extent of Chankyapuri Fire Station shall be the area bound by:

- (i) Right Side Samarat Hotel, Ashok Hotel Via Vinay Marg Both Side Upto Railway Line Yashwant Place Via, Satya Marg To Niti Marg To Crossing At Shanty Path, Via Shantipath Both Sides Upto Ring Road.
- (ii) Crossing Ring Road And Shantipath Via Rao Tula Ram Marg Right Side Upto Outer Ring Road Crossing (West End Colony) Via Rao Tula Ram Marg To NH8 Upto Border Right Side Upto Railway Line Including Airport Upto Brar Square.
- (iii) From Are On Left Side Samarat Hotel Via Kautilya Marg Via Teen Murti Marg Via South Avenue Via Dal Housie Road, Via Motilal Nehru Via Krishna Menon Marg

Back Side Of Akbar Road (Krishna Menon Lane) Via Rajaji Marg To Teen Murti Marg Crossing On Teen Murti Lane To Crossing Of Kamal Ataturk Road.

(iv) Junction Of Teen Murti Via Willington Crescent Upto 11 (Eleven) Murti, From 11 Murti To Sardar Patel Amrg To Simon Bolivar Marg Upto Vande Matram Marg Crossing.

(v) From Vande Matram Marg Crossing to Dhaula Kuan ring road Upto Brar square.

**(17) Naraina Fire Station.-** The limits and extent of Naraina Fire Station shall be the area bound by:

(i) From Brar Square Via Ring Road (M G Road) Both Sides Upto Railway line Flyover

(ii) From T Point Of Ring Road And Naraina Road Via Naraina Road Put Patel Road Crossing Via Patel Road Towards Shadipur Railway Fly Over Upto Railway Line.

(iii) From T Point Of Naraina Road And Dev Prakash Shastri Marg (Todapur Road) Upto Dash Ghara Area On Right Side

**(18) Shankar Road Fire Station.-** The limits and extent of Shankar Road Fire Station shall be the area bound by:

(i) Crossing Of Naraina Road And Patel Road Via Patel Road Right Side Upto Siddhartha Hotel Crossing Via Pusa Road Right Side Area Upto Dayal Chowk.

(ii) From Dayal Chowk Via Ridge Road Upto Vande Matram Chowk Via Shankar Road Upto Junction Of Mandir Marg And Park Street (Talkatora Stadium) Ridge Road

(iii) From Vande Matram Chowk To Simon Bolivar Marg Crossing Via Ridge Road To Ridge Road Area On Both Sides (All Ridge Area) Upto Dashghara Via Link Road.

**(19) Prasad Nagar Fire Station.-** The limits and extent of Prasad Nagar Fire Station shall be the area bound by:

(i) From Shadipur Depot Upto Railway Line Back Side Of DMS , Patel Nagar Railway Station Via Prem Nagar, Nehru Nagar Upto New Rohtak Road, Guru Govind Singh Marg, Via Guru Govind Sing Marg Upto Liberty Cinema Via Guru Ravi Dass Marg Upto Crossing Of D B Gupta Road (Khalsa College Chowk)

(ii) From Khalsa College Chowk Via D B Gupta Road To PS Karol Bagh

(iii) From P S Karol Bagh Via Ajmal Khan Road Upto Karol Bagh Metro Station Area On Right Side

(iv) All W.E.A. Area

(v) Karol Bagh Metro Station To Shadipur Depot Via Pusa Road And Patel Road Area On Right Side.

**(20) Dwaraka Fire Sector-6 Fire Station.-** The limits and extent of Dwaraka Fire Sector-6 Fire Station shall be the area bound by:

(i) From Junction At (Kakrola More And Azad Hind Road And Shivaji Marg) To Najafgarh Drain Via Shivaji Marg Along With East Bank Of Drain Passing Through Kakrola Village Sector 16B, 16C, 16D, 24, Dhul Siras, Bamrauli, Through Mehrauli Najafgarh Road Upto Railway Crossing.

(ii) From Crossing Of Mehrauli Najafgarh Road And Railway Line Along With The Railway Line Passing Through Bharthal Sector 21, Raj Nagar To Road No 201(Pallam Najafgarh) Covering Area On West Side Of Railway Track Via Palam Najafgarh Road Upto Kakrola More Junction (Drain) Nala

**(21) Najafgarh Fire Station.-** The limits and extent of Najafgarh Fire Station shall be the area bound by:



- (i) Kakrola Drain (Nalah) Upto Dhansa Badli (Haryana Border) Road, Both side Bijwasan Railway Line To Bijwasan To Najafgarh And West Side Upto Gurgaon Border, Najafgarh To Dasha Drain Najafgarh To Nangloi Road Either Side Upto Ranhola Village.

**(22) Jawalपुरi Fire Station** .- The limits and extent of Jawalपुरi Fire Station shall be the area bound by:

- (i) Ranhola Village Road Towards Phirni Road,
- (ii) Nilaothi Village To Phirni Road,
- (iii) Saiyyad Nangloi To Kesho Pur Nalah Drain (Outer Ring Road)
- (iv) Outer Ring Road To Peragarhi Rohtak Railway Line Upto Ghewra Railway Station
- (v) Ghewra Railway Station To Neelwal Village

**(23) PVC Market Tikri Kalan Fire Station**.- The limits and extent of PVC Market Tikri Kalan Fire Station shall be the area bound by:

- (i) Ghewra Railway Station To Mundka Village,
- (ii) Phirni Road To Nilwal Phirni Road To Bahadurgarh Border.

**(24) Paschim Vihar Fire Station**.- The limits and extent of Paschim Vihar Fire Station shall be the area bound by:

- (i) Junction At Ordinance Depot And Bharti Vidhya Peith Via Baba Ram Dev Marg (Rghubir Nagar Marg) Upto Rghubir Nagar Drain Bridge Then Along With Drain Upto Punjabi Bagh Ring Road
- (ii) Punjabi Bagh Ring Road To Railway Line Sakur Basti Via Rohtak Road To Ordinance Depot And Bhartiya Vidya Peith Junction

**(25) Moti Nagar Fire Station**.- The limits and extent of Moti Nagar Fire Station shall be the area bound by:

- (i) Junction Of (Railway Line At Transport Centre Punjabi Bagh And Ring Road) Via Ring Road Upto Drain Behind ESI Hospital Along With Drain Through Rghubir Nagar To Chaukhandi, Khyala Via Najafgarh Road Upto Moti Nagar Junction (Moti Nagar Fire Station)
- (ii) Moti Nagar Junction To Patel Road To Railway Line Shadi Pur Depot To Junction At Transport Centre Rohtak Road. Punjabi Bagh Including DLF Industrial Area.

**(26) Kirti Nagar Fire Station**.- The limits and extent of Kirti Nagar Fire Station shall be the area bound by:

- (i) Junction Fun Cinema Via Natraj Road To Junction At Rama Road To Kirti Nagar Metro Station To Railway Line And Along With Railway Line Upto Ring Road Mayapuri Flyover To Ring Road Upto Raja Garden And Shivaji Marg Crossing.
- (ii) Junction At Shivaji Marg To Natraj Crossing.

**(27) Janak Puri Fire Station**.- The limits and extent of Janak Puri Fire Station shall be the area bound by:

- (i) Junction At Tilak Nagar Police Station And Shivaji Marg To Chaukhandi Road To Keshav Pur Depot Then Along With Drain Upto Kakrola More
- (ii) Junction At Kakrola More To Shivaji Marg To Railway Line Via Red No 201 Upto Sagarpur Palam Road And Then Via Sagarpur Palam Road To Nangal Raya To Jail Road Upto Tilak Nagar Chowk To P. S. Tilak Nagar Via Shivaji Marg.

**(28) Mangol Puri Fire Station**.- The limits and extent of Mangol Puri Fire Station shall be the area bound by:

- (i) Junction At Outer Ring Road Near Police Line Bajaj Chowk Via Budh Vihar Marg Upto Najafgarh Drain (Budh Vihar Nalah) Along With Drain Upto Railway Line Through Sultanpur Majra, Along With Railway Track Through Mangol Puri Phase

– I, Mangol Puri Phase – II, To Guru Harikishan Marg Upto Junction Near Sansad Apartment To Police Line Junction Via Outer Ring Road.

**(29) Keshav Puram Fire Station.-** The limits and extent of Keshav Puram Fire Station shall be the area bound by:

- (i) Junction At (Police Line Pitam Pura And Outer Ring Road) Upto Haider Pur Nahar (Western Yamuna Canal) Via Outer Ring Road.
- (ii) Along With Western Yamuna Canal Via Prembadi Upto Interlock Metro Station To Swami Narain Marg To Shastri Nagar Vaishno Temple To Crossing Of (Kali Dass Marg And Swami Narain Marg) To Old Rohtak Road From Sarai Rohilla Put To Zakhira Railway Crossing Then Along With Railway Line (North Side Upto Shakur Basti.
- (iii) Shakur Basti To Outer Ring Road Police Line Pitam Pura Chowk Via Guru Harikishan

**(30) Rohini Sector -5 Fire Station.-** The limits and extent of Rohini Sector -5 Fire Station shall be the area bound by:

- (i) Junction At (Police Line Colony And Under Ring Road) On Outer Ring Road Upto The Crossing Of (Dr K N Katju Marg And Dr K B Hedge war Marg) On Dr K N Katju Marg Upto Najafgarh Drain Kanjhawala Road Upto Kanjhawala Crossing To Ghewra Rollaway Line Crossing To Railway Track Along With Drain To Budh Vihar Qutabgarh Road To Police Line Colony.

**(31) Bawana Fire Station.-** The limits and extent of Bawana Fire Station shall be the area bound by:

- (i) Ghewra Railway Crossing (West Side) Containing Rashid Pur, Nijam Pur, Ghari Ranhola, Tonly Titesar, Khar Punjab, Qutabgarh, Mangesh Pur, Auchandi Pur, Harevali, Darya Pur Kalan Bawana – Narela Ghewra Road – Chandpur – Kanjhawala – Ghewra Crossing.

**(32) DSIDC Bawana Fire Station.** The limits and extent of **DSIDC Bawana** Fire Station shall be the area bound by:

- (i) Industrial area Bawana Upto Puth Khurd.

**(33) Narela Fire Station.-** The limits and extent of Narela Fire Station shall be the area bound by:

- (i) North East Side Of West Yamuna Canal Containing Ghogha, Lampur Border, Bakner Narela Singhola, Singhu Border, Tajpur Kala, Bakhtawar Pur, Jhingola To Yamuna River – Ibrahim Pur – Nangli Puna GT Road

**(34) DSIDC Bhorgarh Fire Station.-** The limits and extent of DSIDC Bhorgarh Fire Station shall be the area bound by:

- (i) Industrial Are Bhorgarh, Tikri Khurd Shahpur Garhi, Alipur Holambi Kala, Holambi Khurd, Khera Kalan, Khera Khurd, and Sanot.

**(35) Rohini Sector-16 Fire Station.** The limits and extent of Rohini Sector – 16 Fire Station shall be the area bound by:

- (i) Sector 11, Sector 10, Sector 13, Sector 15, Sector 16, Sector 17, Sector 18, Sector 19, Badli Industrial Area, DCE Upto The Railway Line (Westside).

**(36) Jahangir Puri Fire Station.-** The limits and extent of Jahangir Puri Fire Station shall be the area bound by:

- (i) GTK Road, GTK – Nangli Poona – Yamuna River (West) Siras Pur, Libas Pur, Sanjay Gandhi Transport Nagar, Jahangir Puri Upto Azad Pur.
- (ii) Arihant Road – Sant Nagar – Burari – Yamuna (West Side)

(iii) Azad Pur – New Subji Mandi – Rajasthani Udyog Nagar Upto Mukarba Chowk – Railway Line (East Side).

**(37) Wazirpur Fire Station.-** The limits and extent of Wazirpur Fire Station shall be the area bound by:

(i) West Of The Railway Track – North Of Najafgarh Drain - South Of Ring Road – Weston Yamuna Canal (East Side) Having Locality Haidarpur Shalimar Village Kela Godown Ring Road, Wazirpur Industrial Area – Ashok Vihar – Satyawati College – Swarm Park – Laxmi Bai Collage – Shakti Nagar Extension

**(38) Roop Nagar Fire Station .-** The limits and extent of Roop Nagar Fire Station shall be the Area Bound By:

(i) Junction (Nh1 And Burari Sant Nagar) – Sant Nagar Burari Road (East Side) Jagat Pur, Milan Vihar Upto Yamuna River Including River

(ii) Baraf Khana – Pul Bangash- Roshnara Road- Area Upto East Of Railway Track – Dilkhush Industrial Area To Junction At Nh1 And Burari Transport Authority Containing entire Delhi University Model Town Shakti Nagar Etc.

**(39) Shyama Prashad Mukherjee Marg Fire Station.-** The limits and extent of Shyama Prashad Mukherjee Marg Fire Station shall be the area bound by:

(i) Ajmeri Gate – Ajmeri Gate Road – Lal Kuan Bazaar Road – Katra Bariyan Road – Fateh Puri Chowk – Chandni Chowk Road Upto Netaji Subhash Marg Crossing – Shyama Prasad Mukherjee Crossing – Yamuna Bazaar Crossing Upto Yamuna.

(ii) Junction At (Majnu Ka Tilla) – Ring Road – Yamuna Bazaar – Upto Railway Track Including Yamuna River

(iii) Majnu Ka Tilla – Raj Pur Road – Tishazari – Baraf Khana – Pul Bun gush- Azad Market – Library Road – Pul Mithai – Naya Bazaar – Lahori Gate - Ajmeri Gate (Shradanand Marg)

**(40) Jwala Heri Fire Station.-** The limits and extent of Jwala Heri Fire Station shall be the area bound by:

(i) Junction At Bharti Vidyapeeth – Area On West Side – Upto Najafgarh Drain – Dr K B Hedge war Road (Outer Ring Road) – Peragarhi – Upto Railway Line – Junction At Bharti Vidyapeeth. Containing New Multan Nagar.

**(41) Paiwalan Fire Station.-** The limits and extent of Paiwalan Fire Station shall be the area bound by:

(i) Delhi Gate (West Side) – Asaf Ali Road (Back Side)

(ii) Ajmerigate – Hauz Quaji (Metro Station) Road – Chawri Bazaar – Nai Sarak – Chandni Chowk Upto Netaji Subhash Marg Crossing – Delhi Gate

**(42) Darya Ganj Fire Station.-** The limits and extent of Darya Ganj Fire Station shall be the area bound by:

(i) Delhi Gate East Side Are – Ring Road – Upto Yamuna – Containing All Samadhi Are – Upto Railway Track – Yamuna BAZAAR – Crossing At SPM Road And Netaji Subhash Marg (Monkey Bridge) Via Netaji Subhash Marg Upto Delhi Gate Containing Red Fort Darya Ganj.

**(43) Connaught Place Fire Station.-** The limits and extent of Connaught Place Fire Station shall be the area bound by:

(i) Junction At Gandhi Museum Ring Road –West Side Area-ITO – Crossing At Nizamuddin Bridge – North Of Sarai Kale Khan – Containing I P Park Upto Railway Track- Bhairo Marg – Crossing At Mathura Road- Mathura Road – Sunder Nagar – Oberio Hotel – Delhi Golf Course – Dr Subramanian Bharti Marg – Humayun Road ( North Side Area) – Man Singh Road – Maulana Azad Road –

Janpath – Windsor Place – Patel Chowk (East Side) Gurudwara Bangla Sahib – Kali Bari Marg – Mandir Marg – Ridge Road Towards Dayal Chowk – Panchkuian Road – Chitragupta Road – D B Gupta Road (South Side) – Paharganj Chowk- New Delhi Railway Station Fly Over – Ajmerigate Road – Asaf Ali Road – Delhi Gate – Junction At Gandhi Museum Containing all Areas.

**(44) Hari Nagar Fire Station.-** The limits and extent of Hari Nagar Fire Station shall be the area bound by:

- (i) Crossing At Najafgarh Road And Ring Road – Ring Road (West Side) – Crossing Of Railway Track And Ring Road – Area On North Side Of Railway Track To Crossing Of Jail Road – Jail Road – Crossing Of Najafgarh Road And Ring Road Containing Rajori Garden, Mayapuri Industrial Area Phase – I And Phase –II, Khajan Basti, DTC Colony, Ashok Nagar, Tihar Village, Ashok Nagar Etc.

**(45) Rakab Ganj Fire Station.-** The limits and extent of Rakab Ganj Fire Station shall be the area bound by:

- (i) RML Crossing – 11 (Eleven) Murti Via Willing Don Crescent Area On Both Side Talkatora Stadium – SPM Stadium. – Junction Of (Park Street, Shankar Road, Mandir Marg) – Kali Bari Crossing – Kali Bari Road – Gol Dakhana – Patel Chowk – Windsor Place Junction Via Janpath Up Maulana Azad Road Crossing – Junction Of Akbar Road / Man Sing Road – Via Man Sing Road – Taj Man Singh Hotel – Motilal Nehru Marg – Junction (Udyog Bhawan / Air HQ) – Vijay Chowk – Rail Bhawan Junction Via Red Cross Road – Parliament Street – Air Line – Gurudwara Rakab Ganj – North Block – Junction At Rakab Ganj – Via Church Road – North Avenue – RML Crossing.

**(46) Teliwara Fire Station.-** The limits and extent of Teliwara Fire Station shall be the area bound by:

- (i) Junction At Pul Mithai, Qutab Road / Azad Market Road – New Qutab Road Area On West Side Of Railway Track – Junction Of Idgah Road And New Qutab Road – Via Idgah Road – Junction Of Maha Rishi Balmiki Marg With Idgah Road – Via Maharshi Balmiki Marg – Chowk Nai Basti – Junction Of Azad Market Via Azad Market Road – Pul Mithai Junction.

**(47) Rani Jhansi Road Fire Station.** The limits and extent of Rani Jhansi Road Fire Station shall be the area bound by:

- (i) Junction Azad Market (West Side Area) – Chowk Nai Basti – Pahari Dhiraj – Maha Rishi Balmiki Marg (West Area) – Idgah Road (South Side) – Junction At New Qutab Road (Area South Side)- Junction (Chelms Ford - D B Gupta Road, Babu Ram Solanki Road) – D B Gupta Road (North Side Area) – Junction MM Road Via M M Road – Dayal Chowk – Karol Bagh Metro Station (Area On North Side) – Ajmal Khan Road- Arya Samaj Road Ajmal Khan Road Crossing – Arya Samaj Road – Junction Guru Ravi Dass Marg / Arya Samaj Road Via Guru Ravi Dass Marg – D B Gupta Road – New Rohtak Road (Area On North Side) – Ras Bihari Marg (Area On South Side) – Old Rohtak Road – Ram Bagh Road – Junction At Azad Market.

**(48) Training Centre / Workshop Fire Station.** The Training Centre / Workshop Fire Station shall have no operational jurisdiction/ boundary and specialized fire fighting equipment and appliances deployed shall be available for use in any area on demand.

**(49) Fire Safety Management Academy Fire Station.-** The Fire Safety Management Academy Fire Station shall have no operational jurisdiction/ boundary and

specialized fire fighting equipment and appliances deployed shall be available for use in any area on demand.

**(50) Delhi Secretariat Fire Station.** The limits and extent of Delhi Secretariat Fire Station shall be limited to Delhi Secretariat, I G Stadium and Power House to Outer Ring Road.

**(51) Rastrapati Bhawan Fire Station.** The limits and extent of Rastrapati Bhawan Fire Station shall be limited to Rastrapati Bhawan only.

**(52) Headquarters Fire Station.-** The Headquarters Fire Station shall have no operational jurisdiction/ boundary and specialized fire fighting equipment and appliances deployed shall be available for use in any area on demand.

**THIRD SCHEDULE**  
**Badges of Ranks in Fire Service**  
**[See rule 13]**

6. **Badges of Ranks, Peak Cap, Collar Patches and Hemet Markings.-** The Badges of Ranks, Peak Cap, Collar Patches and Hemet Markings for various posts in Fire Service shall be as per the table below:-

Sr. No.	Name of the post	Badges of rank	Collar Patches	Peak Cap	Helmet
1	Director	Cross sword and baton with one small impeller $\frac{3}{4}$ " diameter + Shoulder titles "DFS".	Blue black collar patches with two rows of oak leaves as per drawing.	Two rows of silver oak leaves on peak embroidered badge and black band placed around the head level.	White with one 38 mm black band.
2	Chief Fire Officer	Ashok emblem with three small impellers $\frac{3}{4}$ " diameter + Shoulder titles "DFS".	One silver line 7 cm long line on blue blazer cloth.	One row of silver oak leaves on peak, embroidered badge and black band placed around the head level.	White with two 19 mm black bands with 12.5 mm separation.
3	Deputy Chief Fire Officer	Ashok emblem with one small impeller $\frac{3}{4}$ " diameter + Shoulder titles "DFS".	One silver line 4 cm long line on blue blazer cloth.	One row of silver oak leaves on peak, embroidered badge and black band placed around the head level.	White with three 12.5 mm black bands with 12.5 mm separation.
4	Divisional Officer (Fire)	Ashok emblem + Shoulder titles "DFS".	Not applicable.	Plain peak with embroidered badge.	White with two 12.5 mm black bands with 12.5 mm separation.
5	Assistant Divisional	Three small impellers $\frac{3}{4}$ " diameter + Shoulder titles "DFS".	Not applicable	Plain peak with embroidered badge.	White with one 12.5 mm black band.
6	Station Officer	Two small impellers $\frac{3}{4}$ " diameter + Shoulder titles "DFS".	Not applicable	Plain peak with metal badge.	Yellow with one 12.5 mm black band.
7	Sub-Officer	Two small impellers $\frac{3}{4}$ " diameter with blue strip + Shoulder titles "DFS".	Not applicable	Plain peak with metal badge.	Yellow.
8	Leading Fireman	One bar $\frac{1}{2}$ " wide and $1\frac{1}{2}$ " long with semi-circular cross section with flat bottom surface and round surface on top made out of white metal + Shoulder titles "DFS".	Not applicable	Khaki Beret with metal badge.	Black.
9	Driver	2" diameter, 3 spoked steering wheel embroidered in white on blue black ground + Shoulder titles "DFS"..	Not applicable	Khaki Beret with metal badge.	Black.
10	Fire Operator/ Fireman /Fireman Driver	Shoulder titles "DFS"	Not applicable	Khaki Beret with metal badge.	Black

**7. Car Flag and Star Plate.-** (1) The staff car used by the Director shall have displayed on the bonnet a flag made out of blue black blazer cloth and star plate on front and rear side bumper of the staff car as per drawing.

(2) The staff car used by the Chief Fire Officer shall have displayed on the bonnet a flag made out of blue black blazer cloth and star plate on front and rear side bumper of the staff car as per drawing.

**FOURTH SCHEDULE**  
**FEE ON DEPLOYMENT OF FIRE SERVICE**

[See rule 19]

**1. Deployment of Fire Service on Stand-by duty.-** The Director or any other officer authorized by him in this behalf may on receipt of a request from the District Authority or any other authority and subject to availability permit in public interest deployment of fire fighting appliances along with crew beyond the limits of National Capital Territory of Delhi on payment of charges as mentioned in the table below:-

Sr. No.	Type of Fire Fighting Appliance along with crew	Deployment Charges per call [Rupees]	Mileage Charges [Rupees per Km]	Pumping /Operation per clock hour	Other Charges [Rupees]
1	Water Tender/Water Bowser/ Foam Tender Dry Chemical Powder Tender	10000.00	25.00	1000.00	I. @ 50.00 per liter foam concentrate consumed. II. @ 50.00 per kg of DCP consumed subject to minimum of Rs 25000.00 III. @ 200.00 per BA set used
2	Aerial Ladder/ Platform/Hazmat Van/Rescue Tender/Rescue Responder	15000.00	150.00	.....	---
3	Motor Pump	2000.00	25.00	500.00	
4	Breathing Apparatus Van	5000.00	25.00	----	@ 200.00 per BA set used

**2. Enhancement of Deployment Fee.-** The deployment fee shall be enhanced at the rate of 10% of the fee under sub-clause (1) every year with effect from first April.

**3. Bill to be raised on the authority requesting for assistance.-** After the arrival back from the place of deployment to the Fire Station the Officer-in-charge who accompanied the crew shall submit the details of the operation and mileage to the officer concerned for raising the bill on the District Authority or any other authority who requested for assistance.

**4. Extra Territorial deployment to be under the charge of a Station Officer.-** The extra territorial deployment under sub-clause (1) shall be under the charge of a an officer not below the rank of a Station Officer.

**FIFTH SCHEDULE**  
**STAND-BY CHARGES ON DEPLOYMENT OF FIRE APPLIANCE**

[See sub-rule (1) of rule 20]



**1. Deployment of Fire Service on Stand-by duty.-** The Director or any other officer authorized by him in this behalf may on receipt of a request and subject to availability permit in public interest deployment of fire fighting appliances along with crew during public functions on payment of charges as mentioned in the table below:-

<b>Sr. No.</b>	<b>Type of Appliance</b>	<b>Charges per six hours or part thereof [Rupees]</b>	<b>Pumping /Operation per clock hour</b>	<b>Other Charges [Rupees]</b>
1	Water Tender/ Foam Tender/ Water Bowser	5000.00	1000.00	@ 50.00 per liter foam concentrate consumed.
2	Aerial Ladder /Platform	10,000.00	2500.00	----

**2. Stand-by Charges to be paid in advance.-** The payment under sub-clause (1) shall be made in advance through a bank draft/pay order in favour of DDO Headquarters, Delhi Fire Service payable at Delhi.

**3. Accommodation for the members of Fire Service.-** In case deployment of Fire Service on stand-by duty exceeds 24 hours in continuation the requesting party shall make necessary arrangements for the accommodation of the members of Fire Service free of any charge.

**4. Stand-by Duty to be under the charge of a sub-officer.-** The Stand-by duty shall be under the charge of a an officer not below the rank of a sub-officer.

**SIXTH SCHEDULE**  
**[See rule 22]**  
**TRAINING CHARGES TO BE PAID AT THE TIME OF ADMISSION**

**1. Training Charges.-** The training charges to be paid by each external trainee at the time of admission to any course of study conducted at FSMA or at any other place as may be determined by the Director shall be determined based on the duration of the course in accordance with the table below:

Course Duration (Weeks)	Training Charges (Rs)						Trainees amenities fund	Total (Rs) [Excluding accommodation charges]
	Tuition Fee	Laboratory Charges	Fire Ground operation charges	Accommodation Charges (Rs per week)				
				Barrack	Single	Double		
1	500	--	500	250	1000	500	100	1100
2	1000	--	1000	250	1000	500	200	2200
3	1000	500	1000	250	1000	500	300	2800
4	1500	500	1500	250	1000	500	400	3900
6	2000	1000	3000	250	1000	500	600	6600
12	4000	2000	4000	250	1000	500	1200	11200
24	8000	2000	5000	250	1000	500	2400	17400

**2. Trainees' Amenities Fund to be paid by members of Fire Service.-** All the members of Fire Service undertaking a course of study at FSMA shall pay the trainees' amenities fund determined under clause (1) at the time of admission.

**3. Revision of Training Charges.-** The training charges shall be revised every three years at the rate as may be determined by the Government.

In the name of Lt. Governor of Delhi

(B M JAIN)  
Deputy Secretary (Home-III)